



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT WESTERN

ZONE BENCH, PUNE

Original Application No. 130/2025 (WZ)

Mr. Shivkumar Tippanna Nelge

..... Applicant

V/S

The Chakan Municipal Council Through its Chief Officer & 8 Others

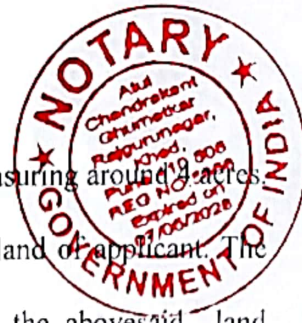
..... Respondents

Reply affidavit filed by respondent No. 1 (Chakan Municipal Council)

I, Ankush Sahebrao Jadhav, Chief Executive Officer of Chakan Municipal Council, Age: 40 Years, Occ: Service, having address at: Chakan Municipal Council, Taluka - Khed, District - Pune, respondent No. 1, do hereby solemnly affirm and state on oath as under;

1. With reference to paragraph No. 1 of the application, respondent No. 1 states that the statements regarding applicant's ownership of the subject land bearing Survey No. 357 are only partly true and correct. The applicant's statement regarding ownership of Survey No. 357 situated at Village Kharabwadi, Taluka- Khed, District- Pune does not bring true and correct facts before the Hon'ble Tribunal.

The respondent states that from the documents filed by the applicant at Annexure 'A' (page No. 18 and 20 of compilation), it appears that the above land bearing Survey No. 357 is totally admeasuring 65 Hectors 59 R. Out of which, the applicant owns part of land admeasuring 6 Hectors only. The applicant is one of the co-owners of the said land. The respondent No. 1 stores the garbage on the land bearing Gat No. 357/26



admeasuring around 4 acres and Gat No. 357/28 admeasuring around 9 acres. Respondent No. 1 does not store the garbage in the land of applicant. The land of applicant is around 200 meters away from the abovesaid land bearing Gat No. 357/26 and 357/28. These two lands (Gat No. 357/26 and 357/28) were earlier owned by Javed Abdul Shakur Chaudhary, Director of Rizam Steel and Estates Pvt. Ltd., who by letter dated 14/02/2022 had requested respondent No. 1 not to store garbage on his land or to give compensation for using the land for garbage storage.

Further, to the knowledge of applicant, it is false and denied that the applicant is the Director of Chakan Logistics Park Pvt Ltd. The applicant is put to the proof thereof. The respondent further states that Mr. Ajay James – Director of Chakan Logistics Park Private Ltd had filed original application No. 129/2024 before this Hon'ble Tribunal, regarding the same land bearing survey No. 357. The said application was disposed of due to failure of the applicant therein to provide the names of persons causing fire. Therefore, the earlier petition has no bearing or relevance on the present applicant.



2. With reference to paragraph No. 2 of the application, respondent No. 1 states that the allegations therein regarding the alleged failure to discharge statutory mandate by not establishing adequate secondary storage facility for recyclable waste etc., are false and denied. It is further submitted that though the respondent is taking all possible efforts in complying with Solid Waste Management Rules, at present, there are some constraints due to non-availability of separate land for solid waste management as mentioned hereunder.



3. With reference to paragraph No. 3 of the application, respondent No. 1 states that the contents therein are only partially correct. Respondent No. 1 further states that it is false and denied that it extensively dumps unsegregated municipal solid waste on the abovesaid land bearing Survey No.357. The respondent further states that it has erected a Material Recovery Facility centre (MRF) at Ekta Nagar, Survey No. 496, Chakan in the year 2018. It has capacity to handle dry waste of 15 M. tons. The respondent has also set up a wet waste Plant (pit composting) at Ekta Nagar in the year 2018. The Wet Waste Plant has capacity of handling 15 metric tons. It is false and denied that there is non-compliance with Rules 15(a), 15(j) and 15(v) of The Solid Waste Management Rules.



4. With reference to paragraph No. 4 of the application, respondent No. 1 states that it is false and denied that it has failed to discharge its statutory mandate by not establishing adequate secondary storage facilities for recyclable waste or has not set up designated waste deposition centers for domestic hazardous waste. It is also false and denied that it has failed to ensure the safe collection, storage and transportation of such waste. It is false and denied that the alleged non-compliance has resulted in serious environmental degradation and health hazards in the surrounding areas.

5. With reference to paragraph No. 5 of the application, respondent No. 1 states that it is true and correct that by its letter dated 30/05/2024, addressed to one Mr. Shailesh Phadke, it has admitted dumping of municipal solid waste on Survey No. 357. However, by the said letter, the respondent also explained the circumstances which were beyond its control for using the said open land bearing survey No. 357 since the time Gram Panchayat, Chakan. The

respondent, by the above said letter, further informed Mr. Shailesh Patil and others about the preventive steps taken by it in respect of above said land.



6. With reference to paragraph No. 6 of the application, respondent No. 1 states that around 25 metric tons of municipal solid waste is generated daily within its jurisdiction. Out of total waste generated, around 15 metric tons is wet waste and around 10 metric tons is dry waste. All other allegations are false and denied. It is most respectfully submitted that, pursuant to the directions issued by the Hon'ble National Green Tribunal in Original Application No. 606/2018, a District Level Inspection Committee was duly constituted by the District Collector, Pune vide communication bearing no. PSN/KAVI/KARYA-3/327/2026. The said Committee was tasked with verifying the status and information furnished by the State Government in respect of solid waste management, legacy waste, wastewater management. The Committee comprised of the Chief Officer, Lonavala Municipal Council, Regional Field Officer, Maharashtra Pollution Control Board, Pune and the Water Supply And Sanitation Engineer, Fursungi Municipal Council. It is further submitted that the said Committee conducted a site inspection of the wet and dry waste processing facility located at Ekta Nagar under the jurisdiction of Chakan Municipal Council on 18/02/2026. Upon inspection and due verification, the Committee has submitted its report to the District Collector, Pune.

As per the findings recorded in the said report, the Committee has certified that the processing facility is presently handling approximately 15 metric tons of wet waste and 7 metric tons of dry waste on a regular basis. A copy of the duly **signed Field Verification report dated 29/01/2026** is annexed herewith at **Annexure-1**.



7. With reference to paragraph No. 7 of the application, respondent No. 1 states that from the reading of complaint letter dated 07/04/2025 at Annexure 'C', it is true and correct that the nearby residents have sent a complaint letter to the applicant herein. It further appears from the said letter that the said signatories have called upon only the applicant herein to stop the alleged activity of burning of garbage, dumping of garbage on the said land. The said letter is not addressed to other co-owners of the said land bearing survey No. 357. It is true and correct that the applicant filed a formal complaint with Mhalunge Police station on 09/06/2025 against respondent No. 1 and others. However, the said complaint was not submitted to Chakan Municipal Council. All other allegations are false and denied.

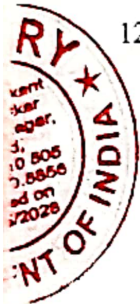


8. With reference to paragraph No. 8 of the application, respondent No. 1 states that the allegations therein are false and denied. It is false and denied that respondent No. 1 initiated illegal dumping of municipal solid waste on survey No. 357.
9. With reference to paragraph No. 9 of the application, respondent No. 1 states that the allegation that respondent No. 1 does not have any garbage processing facility is false and denied. Respondent No. 1 further states that it has a garbage processing facility as mentioned in this reply affidavit hereinafter. Chakan Municipal Council has processing facility which is verified by the committee as mentioned in paragraph No. 6 hereinabove. All other allegations are false and denied.
10. With reference to paragraph No. 10 of the application, respondent No. 1 states that allegations regarding dumping of unsegregated solid waste on

Survey No. 357 are false and denied. It is false and denied that no land has been allocated by any competent authority for scientific waste disposal. As mentioned in this affidavit, the respondents have established secondary storage facility for recycling waste at Ekta Nagar.



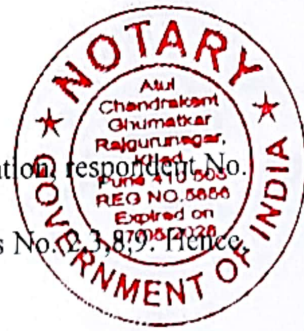
11. With reference to paragraph No. 11 of the application, respondent No. 1 states that the allegations regarding dumping hazardous materials, emissions etc. are false and denied. The applicant has not provided any factual/scientific basis while making any such allegations. The respondent further submits that mere photographs will not show or ascertain the damage to the environment. The applicant is put to the strict proof thereof.



12. With reference to paragraph No. 12 of the application, respondent No. 1 states that the allegation that respondent No. 1 to 4 must be held strictly liable for causing environmental harm is false and denied.

13. With reference to paragraph No. 13 of the application, respondent No. 1 states that it is true and correct that respondent No. 1 is in the process of identifying a site for scientific solid waste management. The respondent No. 1, being a local body, is dependent on other authorities before establishing a site for scientific solid waste management.

14. With reference to paragraph No. 14 of the application, respondent No. 1 states that the allegations are false and denied. Respondent No. 1 further states that the issue in original application No. 129/2024 was relating to burning of garbage and the petition has been disposed of due to failure on the part of applicant therein to provide the names of persons causing fire.



15. With reference to paragraph No. 15 and 16 of the application, respondent No. 1 states that the allegations pertaining to the respondents No. 2, 3, 8, 9. Hence, respondent No. 1 has not replied to it.

16. With reference to paragraph No. 17 of the application, respondent No. 1 states that it is true and correct that the Hon'ble Supreme Court in a case Almitra H. Patel v Union of India 2000 (2) SCC 679, has underscored the duty of local bodies to maintain environmental hygiene and proposed comprehensive directions for scientific waste management. The allegations of failure of the respondents are false and denied. The respondent reiterates that in spite of constraints as mentioned in this reply affidavit, the respondent has taken honest efforts to follow the rules of solid waste management.

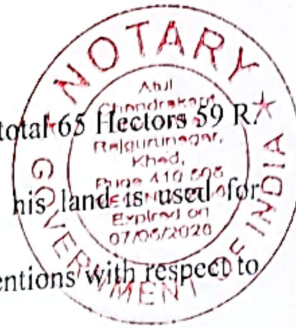


17. With reference to paragraph No. 18 of the application, respondent No. 1 states that all the allegations are false and denied.

18. With reference to paragraph No. 19 of the application, respondent No. 1 states that the allegations are repeated. The applicant has not given any proof of burning by the respondent or any other person. All the other allegations are false and denied.

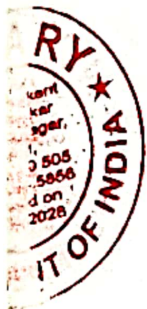
19. The applicant is claiming personal compensation and has submitted Form II at page 157 of complication. However, the applicant has failed to give any proof including proof of ownership of said land. Moreover, the applicant has not specifically pleaded as to what exact damage has been caused nor it has been ascertained by the applicant. As mentioned earlier, from the 7/12 extract at annexure 'A' of the complaint, it appears on page No. 29 of the application

that the applicant is the owner of only 6 Hectors out of total 65 Hectors 59 R. Also, the applicant has not submitted any proof that his land is used for dumping of solid waste. Hence, the pleadings and contentions with respect to environmental damage, compensation deserves to be dismissed.



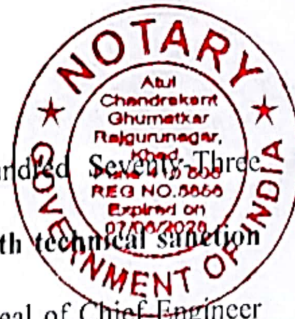
20. Without prejudice to above and in addition, the respondent brings true and correct facts under record as under;

a. At the outset, admittedly being a local authority, the present respondent has duties and responsibilities for solid waste management. It is further submitted that though the respondent is taking all possible efforts in complying with Solid Waste Management Rules, there are some constraints due to non-availability of separate land for solid waste management as mentioned hereunder. The respondent No. 1 has been taking all possible efforts to manage the waste generated in the town.



b. The respondent No. 1 is formed by the government by formal proclamation dated 06/04/2015. The said land bearing No. 357 has been used for waste dumping even prior to formation of the respondent No.1. The population of Chakan, as per 2011 census, was 41,113. Due to rapid industrialization, the population of Chakan at present, is around 1,05,325. Therefore, the respondent No. 1 is facing constraints to cater the needs of rapidly growing population.

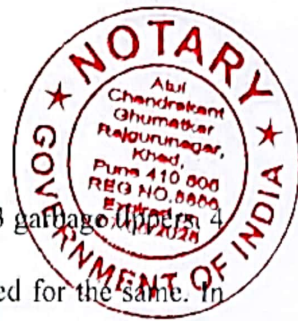
c. The respondent No. 1, in the year 2018, prepared a plan for solid waste management by building the processing plant and allied infrastructure. It got technical sanction for Rs. 2,26,23,773/- (Rs. Two Crore Twenty-



Six Lakh Twenty-Three Thousand Seven Hundred Seventy-Three Only). I have filed **Recapitulation – CMC with technical sanction dated 31/08/2018**. It bears the signature and seal of Chief Engineer (Pune Region) Maha. Jeevan Pradikaran. It is filed at **Annexure-2** annexed herewith.

Efforts done for collection of waste and creation of public awareness:

- d. Respondent No. 1 had appointed **M/s. Adarsh Services** vide work order dated **28/08/2018** bearing outward No. ChaNP/Kavi-6/3896/1/2018 for Rs. 2,94,50,000/- (Rs. Two Crore Ninety-Four Lakh Fifty Thousand Only) per month/year is filed at **Annexure-3** annexed herewith. By the said work order, the said agency was entrusted with the work of door-to-door collection of segregated solid waste from 2018-2020.
- e. On 28/12/2020, respondent No. 1 gave further work order to Nitin D. Kadam Hospitality LLP for collection of solid waste, transportation and other ancillary work as detailed therein for the period of 3 years with a provision of extension of term by year for Rs. 4,31,91,471/- (Rs. Four Crore Thirty-One Lakh Ninety-One Thousand Four Hundred and Seventy-One Only). The **Work Order dated 28/12/2020** is filed at **Annexure-4** annexed herewith. The abovesaid work order has been extended by extension work orders dated 08/12/2022, 19/12/2023 and 03/01/2025. The **extension Work Orders dated 08/12/2022, 19/12/2023 and 03/01/2025** are filed at **Annexure-5, Annexure-6 and Annexure-7, respectively**, annexed herewith.



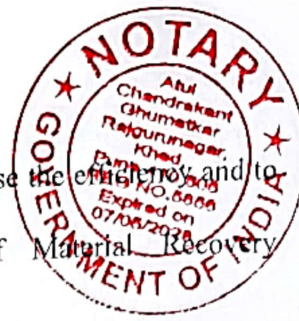
f. For collection of solid waste, the respondent uses 23 garbage tractor trolleys and 117 workers have been deployed for the same. In addition, the present respondent has formed an organisation of waste pickers, and they have been allotted identity cards. The waste pickers participate in solid waste management.

g. The respondent appointed a non-governmental organisation 'The Centre for Applied Research and People's Engagement' for creation of awareness among citizens about segregation of weight, dry and hazardous waste. The awareness has been created among residents even by the street plays by the above said NGO. The **photographs depicting few street plays** are filed herewith at **Annexure-8**.

h. As a preventive measure, the respondent has made efforts to create awareness among waste generators and citizens not to litter in public places. The **photographs** are filed herewith at **Annexure-9**.

Efforts for establishing secondary storage facility for recycle of waste:

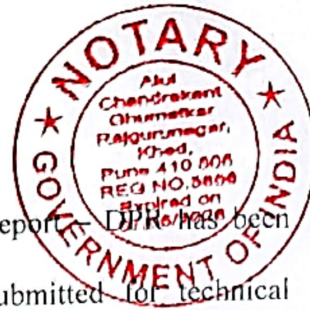
i. The waste collected is brought at **Material Recovery Facility (MRF)** secondary storage center at Ekta Nagar, Survey No. 496 Chakan having capacity of 15 M. tons. In the material recovery facility center, the dry waste collected from the city is stored and processed. The dry waste, after primary classification is brought on the above said MRF center. Thereafter, the material is sorted by its different types e.g. bricks, stones, mild steel, crushed sand, wood etc. The machinery for



sorting is deployed by the respondent to increase the efficiency and to reduce man hours. The photographs of Material Recovery Facility/Centre are filed at Annexure- 10.

- j. In the MRF centre, classification of reusable dry waste is done to segregate plastic, paper, hard cardboard, metal, glass, etc. Due to segregation of the reusable dry waste, the percentage of waste for disposal. Also, from the dry waste the rag pickers are allowed to take recyclable waste on certain terms and conditions. It has further reduced the percentage of waste for disposal.
- k. Part of the waste collected is processed in the temporarily developed process centre at Ekta Nagar, which is around 22 M tons. As mentioned in paragraph No. 6, the Committee (third party) has visited and submitted its report to the District Collector, Pune. The Committee has certified that processing facility is presently handling approximately 15 metric tons of wet waste and 7 metric tons of dry waste on a regular basis. For the remaining waste, the above-mentioned land bearing Gat No. 357 is used. The Maharashtra Government under Swachh Maharashtra Abhiyan (urban) has given administrative approval for processing on the legacy waste of around 18,250 M. tons. However, for the further process the consent of concerned landowners is required. Under Swachh Bharat Abhiyan, City Solid Waste Action Plan – CSWAP has been sanctioned with following units:

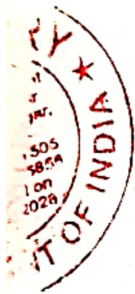
- Process on waste management- 10 TPD
- MRF cum RDF facility- 6 TPD



- Scientific land fill – 0.87 TPD
- For all above factors detailed project report ~~DPRA~~ has been prepared and it is proposed to be submitted for technical sanction, however, due to difficulty in availability of land the proceedings are pending.

Efforts in the case of domestic hazardous waste:

- l. The respondent No. 1 has made efforts to establish waste deposition centres for domestic hazardous waste. The respondent has made available a **separate red storage bin for domestic hazardous waste** with each garbage tipper to collect hazardous waste from residential area. The **photographs** are filed herewith at **Annexure-11**. Further, a separate facility is made available to handle domestic hazardous waste near MRF at Ekta Nagar.
- m. The respondent No. 1 takes caution that domestic hazardous waste will not get mixed with the other waste.
- n. The domestic hazardous waste like used batteries, CFL, tube lights, unused medicines, paint container, pesticides, e-waste etc. is segregated. The residents are encouraged to give domestic hazardous waste separately. The separate storage unit for domestic hazardous waste is provided in the waste transporting vehicle.
- o. The domestic hazardous waste collected as aforesaid is stored in the centre in a safe container temporarily and after periodic interval, it is given to authorized agencies and centres which recycle it. All these acts, are done as per the Solid Waste Management Rules, 2016.





Efforts done for waste disposal:

p. About 25 M tons of garbage (including around 15 M. tons of wet garbage approximately) is daily generated in Chakan. Presently, around 15 M. tons wet waste is being treated at Gat No. 496 by way of pit composting and around 0.15 M. tons of compost is generated from the said plant. Further, the wet garbage generated in Bazaar Samiti is treated by way of vermicomposting at Rohaklal Road Chakan, wherein around 1.2 M. ton wet garbage is treated. The remaining wet garbage is treated by spraying culture and composting at land bearing Gat No. 357 at Village- Kharabwadi.



q. All collected wet waste is sent to the composting facility at Ekta Nagar and at Gat No. 357 of village Kharabwadi. The Gat No. 357 of village Kharabwadi is a private land which is used for the windrow composting. Hence, only bioculture powder is sprayed on wet waste to decompose it.

Efforts done for obtaining own land for solid waste management:

- r. Chakan Municipal Council does not own required land to process all solid waste at one place. However, since beginning Chakan Municipal Council has been making efforts to obtain the suitable vacant land for solid waste management.
- s. Accordingly, a proposal dated 19/11/2015 was made to the District Magistrate and Collector Pune to allot land of 20 H out of land bearing Gat No. 244 admeasuring area 55 H 44 R situate at Mouje Rase,

Taluka Khed, to Chakan Municipal Council for solid waste management. The copy of proposal dated 19/11/2015 is annexed hereto at Annexure-12.



However, the locals/villagers and the Gram Panchayat objected to the said proposal and thus, till date, there is no space/land made available for solid waste management.

- t. Therefore, Chakan Municipal Council resubmitted the said proposal by letter dated 17/05/2024 bearing No. CHNP/KAVI-06/395/2024. The copy of proposal dated 17/05/2024 is annexed hereto at Annexure-13.



- u. Similarly, respondent No.1 submitted a proposal dated 19/11/2015 bearing outward No. 3010/2015 for allotment of a land bearing Gat No. 458, situate at Mouje Mahalunge (Ingale), Taluka Khed, to respondent No. 8 for solid waste management. However, again, the locals/villagers and the Gram Panchayat objected to the said proposal. Therefore, the said land could not be allotted.

- v. The Gram Panchayat- Rase, Taluka- Khed, District - Pune vide letter dated 22/04/2016 and 29/06/2022 opposed to provide the said site to Chakan Municipal Council for solid waste management. The copy of letters dated 22/04/2016 and 29/06/2022 sent by Gram Panchayat Rase is annexed at Annexure-14 and 15 respectively. Moreover, there was no land available near the city for solid waste management. Therefore, Chakan Municipal Council by letter dated 09/01/2025 bearing No. CHNP/KAVI-06/2897/2025 requested the Chief



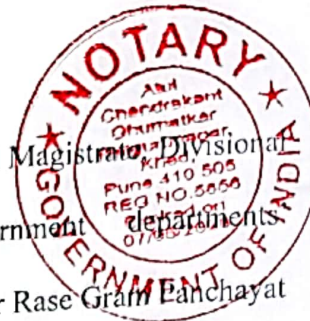
Executive Officer of Zilha Parishad to allot suitable land at the earliest by giving direction to Gramp Panchayat Rase for solid waste management. The letter dated 09/01/2025 is is annexed at Annexure-16.

w. By the letter dated 19/01/2024 bearing outward No. 3894/2024, Chakan Municipal Council approached the Forest Department to allot land admeasuring 0.95 Hectors bearing Gat No. 242 (out of Survey No. 282), situate at Mouje Medankarwadi for solid waste management. The said proposal was rejected by the Forest Department. The copy of proposal dated 19/01/2024 is annexed hereto at Annexure-17. Further, Chakan Municipal Council submitted the aforesaid proposal dated 08/02/2024 bearing No. CHNP/KAVI/NR/07/4198/2024 for obtaining land belonging to forest department. The copy of proposal dated 08/02/2024 is annexed hereto at Annexure-18.



x. In an online meeting of Pune District level Committee held on 16/03/2023 via Google Meet, approval was given to allot 5 H land out of totally admeasuring land 55 H 44 R, bearing Gat No. 244, situate at Mouje Rase, Taluka Khed, to Chakan Municipal Council for solid waste management.

Accordingly, the respondent No. 5 vide letter dated 21/01/2025 bearing outward No. PSN/KVI/KARYA-6/69/2025 directed the Pune District level Committee to remain present on 28/01/2025 for site selection in accordance with Urban Solid Waste Management Act, 2000 and Rules 2016. The copy of letter dated 21/01/2025 is annexed hereto at Annexure-19.



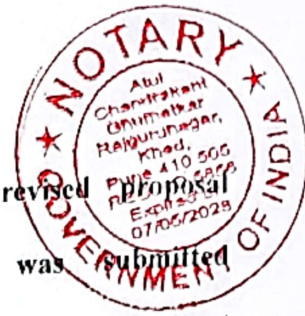
As per the direction of Collector/District Magistrate/Divisional Officer/Sub-Divisional Officer, all Government departments inspection report has been received but NOC for Rase Gram Panchayat is rejected by the Chief executive Officer, Zilla Parishad, Pune. Therefore, the **District Collector Pune has issued a letter vide SWMA/Kavi/SBM/446/2026 dated 26/02/2026** to the Chief Executive Officer, MIDC to provide land in Chakan MIDC Phase-2 to the Chakan Municipal Council for the solid waste processing Center. The copy of letter dated 26/02/2026 is annexed hereto at **Annexure-20**.

After allotment of the abovesaid land, the respondent No. 1 shall preform solid waste management in a more scientific manner.

- y. On 23/06/2026, a meeting was arranged under the Chairpersonship of Deputy Chief Minister. The first agenda of the notice was to make available land for solid waste management at Chakan, Hinjewadi. The **notice dated 21/06/2026 of said meeting sent by Office of Deputy Chief Minister** is annexed herewith at **Annexure-21**.

During the meeting chaired by the Hon'ble Deputy Chief Minister, Government of Maharashtra, directions were issued to undertake the necessary action for acquiring the land reserved for the Solid Waste Management Project in the Development Plan of Chakan Municipal Council through the land acquisition process.

- z. On 27/03/2025 Chakan Municipal Council submitted a proposal to the **District Collector, Pune** for the acquisition of land reserved under Reservation No. 117 in the Development Plan for the purpose of



Solid Waste Management. Subsequently, a revised proposal incorporating the necessary corrections was submitted on 12/06/2026. Based on the proposal, the District Collector appointed a Special Land Acquisition Officer. Accordingly, on 02/07/2026, the Special Land Acquisition Officer submitted a proposal to the Deputy Superintendent of Land Records, Khed, for carrying out the survey and measurement of the said land. The proposal to the District Collector, Pune dated 27/03/2025 is annexed herewith at Annexure-22, a revised proposal dated 12/06/2026 is annexed herewith at Annexure-23 and proposal CHNP/KAVI-06/2897/2025 dated 02/07/2026 is annexed herewith at Annexure-24.



aa: In view of the aforementioned facts and circumstances, at present, the solid waste is not burnt by respondent No. 1. For keeping the waste, the land bearing Gat No. 357 of Village Kharabwadi is used without proper segregation. The waste is neither processed nor managed and thus, there are incidents of fire and burning of garbage. Despite the above, in such events of fire, the respondent No. 1 has sent fire extinguishers to the spot immediately.

bb: Further, out of 15 M. tonnes of dry waste generated daily, 2 M. tonnes dry waste is processed at the material recovery facility on land bearing Gat No. 496 wherein, items such as iron, glass, paper, etc. are separated and sold to individuals in the city. The photographs are filed herewith at Annexure-25. The remaining waste of around 8 M tons such as plastic is sent to a contractor, Social Lab Environmental Solutions Pvt. Ltd. for further processing. It is being done as per the

order dated 08/06/2022 bearing outward No. 06/705/2022 issued by Chakan Municipal Council

order dated 08/06/2022 is annexed hereto at Annexure-26.



cc. The Chakan Municipal Council is planning to undertake a Bio-mining process shortly to scientifically process and dispose of the legacy waste that has accumulated over several years at the Kharabwadi. Through this process, the old accumulated waste will be treated and disposed of in accordance with scientific waste management practices. As a result, the quantity of accumulated waste at the site will be substantially reduced, and the land will be cleaned and made suitable for future use. The letter dated 27/05/2025 is sent by State Mission Director, Swachh Maharashtra Mission (N) is filed at Annexure - 27.

dd. Most of the garbage generated within the local limits of Chakan Municipal Council is from Kharabwadi, Biradwadi, Nanekarwadi and other neighbouring villages.

ee. Despite facing the aforementioned obstacles, mainly paucity of land, respondent No. 1 was/is doing everything possible within its power to manage the solid waste generated on a daily basis.

ff. The respondent No. 1 is duty-bound to facilitate, construct, operate and maintain solid waste processing facilities and associated infrastructure but not responsible for non-availability of land required

for the solid waste management. The respondent No. 5 has facilitated identification and allocation of suitable land for setting up of solid waste processing and disposal facilities. However, due to resistance from the local villagers of Mouje Rase, Mouje Mhalunge (Ingale), the solid waste management project could not be set up.

In view of the above facts and circumstances, it is kindly prayed that the appropriate authorities may be directed to expedite the allocation of separate land for solid waste management project of respondent No. 1.



The contents of the above affidavit are true and correct to the best of my knowledge and belief. Hence this affidavit.

Pune

Date: 03/07/2026

[Signature]



(Ankush Sahebrao Jadhav)

(Chief Executive Officer)

Chakan Municipal Council

Authorized representative of

(Adv. Abhijit M. Hartalkar)

Advocate for respondent No. 1

**Noted & Registered
at Serial Number.**

309/2026
03/07/2026

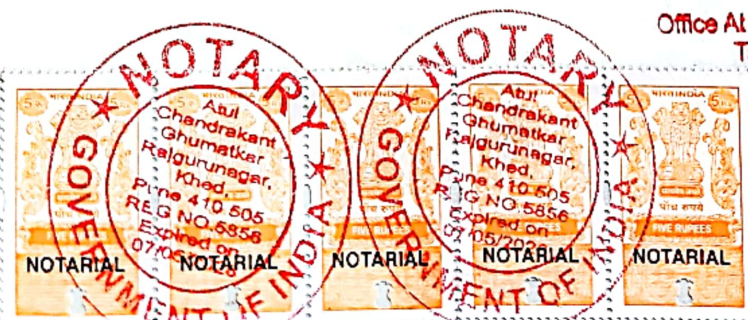
Respondent No. 1

BEFORE ME

[Signature]

**ATUL CHANDRAKANT GHUMATKAR
ADVOCATE & NOTARY
GOVT. OF INDIA**

Office At Post, Rajgurunagar, Nehru Chowk
Tal-Khed, Dist. Pune 410505
Expired on 07-05-2028
Mob: 9822494875



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT
WESTERN ZONE BENCH, PUNE

Original Application No. 130/2025 (WZ)

Mr. Shivkumar Tippanna Nelge

..... Applicant

V/S

The Chakan Municipal Council Through its Chief Officer & 8 Others

..... Respondents

List of documents filed by the respondent No. 1 (Chakan
Municipal Council Chakan) along with reply affidavit

Sr. No.	Documents	Date	Remarks
1.	Field verification report	29/01/2026	Photocopy
2.	Recapitulation – CMC with technical sanction	31/08/2018	Photocopy
3.	Work Order bearing outward No. ChaNP/Kavi-6/3896/1/2018	28/08/2018	Photocopy
4.	Work Order to Nitin D. Kadam Hospitality LLP	28/12/2020	Photocopy
5.	Extension Work Order to Nitin D. Kadam Hospitality LLP	08/12/2022	Photocopy
6.	Extension Work Order to Nitin D. Kadam Hospitality LLP	19/12/2023	Photocopy

7.	Extension Work Order to Nitin D. Kadam Hospitality LLP	03/01/2025	Photocopy
8.	Photographs depicting few street plays	2021	Photographs
9.	Photographs of awareness programs	2021	Photographs
10.	Photographs of Material Recovery Facility	----	Photographs
11.	Photographs of separate red storage bin for domestic hazardous waste	2021	Photographs
12.	Chakan Municipal Council's proposal	19/11/2015	Photocopy
13.	Chakan Municipal Council's proposal by letter bearing No. CHNP/KAVI-06/395/2024	17/05/2024	Photocopy
14.	Letter by Gram Panchayat Rase, Taluka- Khed, District - Pune	22/04/2016	Photocopy
15.	Letter by Gram Panchayat Rase, Taluka- Khed, District - Pune	29/06/2022	Photocopy
16.	Chakan Municipal Council by letter bearing No. CHNP/KAVI-06/2897/2025	09/01/2025	Photocopy
17.	Letter bearing outward No. 3894/2024, Chakan Municipal Council approached the Forest Department	19/01/2024	Photocopy
18.	Chakan Municipal Council submitted the proposal bearing No. CHNP/KAVI/NR/07/4198/2024	08/02/2024	Photocopy
19.	Letter bearing outward No. PSN/KVI/KARYA-6/69/2025	21/01/2025	Photocopy
20.	District Collector Pune letter SWMA/Kavi/SBM/446/2026	26/02/2026	Photocopy

21.	Notice of meeting sent by Office of Deputy Chief Minister	21/06/2026	Photocopy
22.	Proposal sent by Chakan Municipal Council to the District Collector, Pune for acquisition of land	27/03/2025	Photocopy
23.	Revised proposal sent by Chakan Municipal Council to the District Collector, Pune	12/06/2026	Photocopy
24.	Proposal submitted by Special Land Acquisition Officer to the Deputy Superintendent of Land Records, Khed	02/07/2026	Photocopy
25.	Photograph of material recovery facility	---	Photographs
26.	Order bearing outward No. CHNP/KAVI-06/705/2022 issued by Chakan Municipal Council	08/06/2022	Photocopy
27.	Letter is sent by State Mission Director, Swachh Maharashtra Mission (N) for Bio-mining process	27/05/2025	Photocopy

Total number of documents = 27

Pune

Date: 03/07/2026

(Adv. Abhijit M. Hartalkar)

Advocate for respondent No. 1

(Ankush Sahebrao Jadhav)

(Chief Executive Officer)

Chakan Municipal Council

Authorized representative

of

Respondent No. 1

FIELD VERIFICATION REPORT

NGT OA 606/2018 (Order Dated – 19-03-2025 and 17-12-2025)
UDD Order No - NGT-2024-CN-827559/UD34 Dated - 29.01.2026

ULB Name	Chakan Municipal Council	ULB Code	900371
District Name	Pune	Class	B
Division Name	Pune		

(I) Solid Waste Management

1	Waste Generation	In TPD	In %
2	Composition of Waste	30	-
	Wet Waste (Biodegradable/Organic)	15	50%
	Dry Waste (Recyclable/ Combustible/Others)	13.5	45%
	Inerts (Sand/Silt/Processed Rejects)	1.5	5%
3	Waste collected	30	
4	Waste Transported	30	
5	Final destination of transported waste		
	(5.1) To Processing Plant	22	73.33%
	(5.2) To Dumpsite	08	26.67%
6	Waste Processing		
	(6.1) Wet Waste Processing -Composting		
	Method adopted (Pit Composting/ Windrow/OWC/RDC, please specify)	Pit Composting	
	a) Plant Capacity (in TPD)	15 In TPD	In % (w.r.t. Wet Waste)
	b) Input quantity	15	100%
	c) Output quantity (i)Compost	1.5	10%
	(ii) Residue /Inert	0.5	3.33%
	c) Quality of Compost (HARIT Certified /FCO standards)	Harit Certified	
	d) Utilization of compost (Gardening/Agriculture/Sale/Others, please specify)	Gardening and Road side plantation spots	
	e) Residue and Rejects Disposed to (SLF/Dumpsite/Low Lying Area/Road Construction)	Dumpsite	
	(6.2) Wet Waste Processing -Biogas/BioCBG		
		In TPD	In % (w.r.t. Wet Waste)
	a) Input quantity (in TPD)	-	-
	b) Output quantity (i) Biogas/ BioCBG (in TPD)	-	-
	(ii) Residues Sludge/Slurry/Others) (in TPD)	-	-
	c) Utilization of Biogas/BioCBG (Power Generation/ Heating/ Sale to, please specify)	-	
	d) Residues (Sludge/Slurry/Others) Disposed to (Agriculture/others)	-	
	A. Total Wet Waste Processed (6.1.a +6.2.a)	15 TPD	100%
	(6.3) Dry Waste Processing- Refuse Derived Fuel (RDF) /Material Recovery Facility (MRF)		
		In TPD	In % (w.r.t. Dry Waste)
	a) Plant Capacity (in TPD)	07 TPD	51.85%
	b) Input quantity (in TPD)	07 TPD	51.85%
	c) Output quantity (i) RDF (in TPD)	07 TPD	51.85%
	(ii) Residues & Inert (in TPD)	-	
	d) Utilization of RDF (Cement Factory/Power Generation/ Sale to, please specify)	Given Free to Local Rag pickers	

e) Inert Disposed to (SLF/Dumpsite/Low Lying Area/Road Construction)	-	
(6.4) Waste to Energy (Thermal)		
	In TPD	In % (w.r.t. Dry Waste)
a) Plant Capacity (in TPD)	-	-
b) Input quantity (in TPD)	-	-
c) Output quantity	(i) Electricity (in KW)	-
	(ii) Residues & Inert (in TPD)	-
d) Utilization of Fly Ash and Bottom Ash (Brick Manufacturing/ Roof Sheet/ Road Construction, others please specify)		-
e) Inert Disposed to (SLF/Dumpsite/Low Lying Area/Road Construction)		-
(6.5) Other Processing		
Type of Plant (Pyrolysis/ Waste to Fuel/ Plastic to Pellets/ Others, please specify)		-
	In TPD	In % (w.r.t. Dry Waste)
a) Plant Capacity (in TPD)	-	-
b) Input quantity (in TPD)	-	-
c) Output quantity	(i) End Product	-
	(ii) Residues & Inert (in TPD)	-
d) Utilization of End Product (Please specify)		-
e) Inert Disposed to (SLF/Dumpsite/Low Lying Area/Road Construction)		-
B. Total Dry Waste Processed (6.3.b+ 6.4.b+ 6.5.b)	07 TPD	51.85%

		In TPD	In % (w.r.t. Total Waste Generation)
7	Total Waste Processing (A+B)	22	73.33%
8	Gap in Waste generation and Processing (1-7)	8	26.67%
9	Timeline to achieve 100% Waste Processing (DD/MM/YYYY)		31/12/2028
			Land Issue
10	Legacy Waste		
	(A) As on Aug 2022		
	Number of legacy waste dumpsites (in Nos.)	1	
	(i) Quantity of legacy waste reported as on Aug 2022	10,000 MT	
	(ii) Legacy Waste Remediated out of (i) i.e. as on Aug 2022	0	
	(iii) Balance Legacy Waste yet to be remediated out of (i) i.e. as on Aug 2022	10,000 MT	
	(iv) Remediated Legacy Waste Details:	-	
	Digested material (Good Earth/ Soil Like Material)	-	
	Plastics	-	
	Rubber	-	
	Inerts and others	-	
	(B) Quantity of legacy waste as on 31.01.2026	18250 MT	
	Daily legacy waste being added as Gap in Waste Generation and Processing (Sr No. 8)	7.5 MT	
	Timeline to achieve 100% Legacy Waste Remediation/ Dumpsite Free City (DD/MM/YYYY)	31/12/2026	

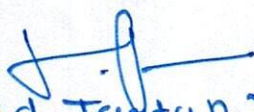
11	Solid Waste Management (SWM) – Progress Status						
	Particular	MoHUA Approved CSWAP Details		Administrative Approval		Current Status (Land Issue/DPR under Preparation/TS/AA given/Tender Floated/Work Order Given/ Under Construction (% of work completed)/ Work Completed/Functional)	Date of Completion/Tentative Date of Completion (DD/MM/YYYY)
				GR Date: 09/10/2025			
		Capacity	Cost (in Rs)	Capacity	Cost (in Rs)		
A	Compost (in TPD)	10 TPD	1,15,00,000	-	-	Land Issue	-
B	Biogas (in TPD)	-	-	-	-	-	-
C	MRF (in TPD)	6 TPD	51,00,000	-	-	Land Issue	-
D	SLF (in TPD)	0.87 TPD	5,64,000	-	-	Land Issue	-
E	Transfer Station (in TPD)	-	-	-	-	-	-
F	Waste to Enregy (in TPD)	-	-	-	-	-	-
G	Legacy Waste (in MT)	18250 MT	1,00,37,000	18250	1,00,37,000	Land Issue	31/12/2026
H	C&D Waste Plant (in TPD)	-	-	-	-	-	-
-	Mechanical Road Sweepers (in Nos.)	-	-	-	-	-	-
	Total CSWAP Cost (in Rs.)		2,72,01,000				
Remark (if any):							

(II) Used Water Management Details

(II) Used Water Management Details						
A	Sewage Status Estimation and Measurement					
	(a) Total Sewage Generation per day (in MLD) (Basis of estimation (based on 80% of lpcd water supply/or measured))	5.38 MLD				
B	Sewage Conveyance/sewers					
	(a) Targeted Household to be connected to sewers (Nos)	24285				
	(b) Households connected (Nos)	19568				
	(c) Time targets to complete connectivity (gap in connectivity) (DD/MM/YYYY)	31/12/2026				
C	Drains					
	Sewage and Sullage flowing in open drains (Storm water drains / Concretised drains / unlined/katcha drains)	Storm water drains	Concretised drains	Unlined Drains	Katcha Drains	Total
	No of Drains (Nos)	4	56	-	-	60
	Total (in KM)	6.8	21	-	-	29.6
	Flow in each drain (MLD) (Whether this Quantity added in Sr No. A)	0.58	4.8	-	-	5.38
	Quality/Characteristics of effluent (Gray/ Black/ Mixed)	Gray	Gray	-	-	-
	Quantity of industrial effluent discharged in drain (in MLD)	0	0	-	-	0
	Final point of discharge of drain (Nallah/River/Water Body/Other, Please Specify)	Nallah	Nallah	-	-	-
	Timeline to achieve 100% prevention of sewage discharge into drains (DD/MM/YYYY)	31/12/2028				

D	Sewage treatment and Utilization	Quantity
	a) Installed Treatment capacities of existing STPs (MLD)	00
	b) Utilization capacity of existing STPs (in MLD)	00
	c) Gap in sewage generation and Treatment (in MLD)	5.38
	d) Performance of STPs with reference to Standards (CPCB/CPHEEO)	NA
	e) Final point of discharge of treated effluent (Agriculture/Construction/Plantation/Irrigation/Others please specify)	NA
	f) Utilization of Treated sewage (in %)	NA
	g) Sludge generation and its management (Gardening/Agriculture/Sale/Others, please specify)	NA

E. Used Water Management (UWM) - Progress Status							
Particular	MoHUA Approved CSAP Details		Administrative Approval		Current Status (Land Issue/DPR under Preparation/TS/AA given/Tender Floated/Work Order Given/ Under Construction (% of work completed)/ vwork Completed/Functional)	Date of Completion/ Tentative Date of Completion (DD/MM/YY)	
			GR Date: (DD/MM/YYYY)				
			Approved Under: (SBM/AMRUT/ Nagarothhan/ Other Scheme)				
	Capacity	Cost (in Rs)	Capacity	Cost (in Rs)			
A Sewage Treatment Plant (in MLD)	9.3	10,88,10,000	-	-	Land Issue	-	-
B Interseption & Divergenece (in KM)	5	2,50,00,000	-	-	Land Issue	-	-
C Desluding Vehicles(in Nos.)	-	-	-	-	-	-	-
D Sewar Network (in KM)	1	40,00,000	-	-	Land Issue	-	-
Total CSAP Cost (in Rs.)		13,78,10,000	-	-	-	-	-
Remark (if any):							


C. Prasad Jagtap
 WATER SUPPLY AND SANITATION ENGINEER
 Fursungi Uruli devachi MC


(Sanjana Jadhar)
 Field Officer
 MPCB pimpri chinchwad


(Ashok Sabale)
 Chief Officer
 Lonavala Municipal Council


Joint Commissioner (Chairman)
 District Administration (Pune)

Translation Work from Marathi to English

Annexure 2

Maharashtra Life Authority

Chief Engineer, Pune Regional Division, Pune
New Administrative Building, Pune Army Headquarters, 463
Staveley Road, Near St. Mary's Church, Camp, Pune-411 001
Telephone: 020-26350062 (Office) 020-29706064 (Vice) 020-
26350063

email: ce.pune@mjp.gov.in/cemjppn@gmail.com

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O.No. M.A.(Pune)/Tansha 2/Chakan. 1589 Date 31/08/2018

To,

Chief Officer,

Chakan Municipal Council, Chakan,

Dist. Pune.

Sub: Regarding technical approval for various development works of Chakan Municipal Council. Regarding granting technical approval to the budget of Rs. 2.26 crore for the work of disposing of solid waste generated daily within the limits of Chakan Municipal Council in a scientific manner.

Ref:- 1) Letter No. SMD/SWM/TS/634/18-19 dated 13.06.2018 from Director Swachh Maharashtra Mission (Civil).

As recommended by us in the above reference letter, the disposal of solid waste generated daily within the Chakan Municipal

Council limits in a scientific manner. The cost estimate of these works is Rs. 2,26,23,773, subject to the following conditions, technical approval is being given under this office's sample no. 85 item no. 22nd August 2018.

- 1) Although the Chakan Municipal Council has not attached the resolution of the general meeting with the proposal for this work, it will be mandatory for the Chakan Municipal Council to make such a resolution and submit it with the proposal before seeking administrative approval.
- 2) As per the government decision of administrative approval, the Municipal Council shall be constituted as per the format prescribed by the government. It will be mandatory for the Municipal Council to provide the share amount.
- 3) Work should be undertaken only after funds are received for this proposed work.
- 4) The cost should not exceed the cost provided for technical approval.
- 5) It will be mandatory for the City Sanitation Plan to be prepared by the Chakan Municipal Council and approved by the government.
- 6) As per the Solid Waste Manual (Table 3.6), for a population of 1 lakh to 2 lakh, approximately 0.41 kg per person/day of solid waste is generated. Also, as per the Manual (Table 21.2), the rate of solid

waste generation is 0.25 to 0.35 kg per person. According to the information provided by the Chakan Municipal Council, 0.321 kg per person/day of solid waste is being generated. According to the sampling collected from the upper class, middle class and lower class households, the rate of solid waste generation is found to be 0.346 kg per person/day. In this proposal, 0.334 kg per person/day has been assumed. It will be the responsibility of the Chakan Municipal Council to see whether solid waste is being generated or not as per the above assumption.

7) Considering the solid waste collected as per drain cleaning, there is a possibility that sewage is accumulating in the drains. It is necessary to have a separate sewage system for the city. So that the amount of solid waste collected in the drain will be reduced. A separate sewage treatment project for Chakan city should be implemented through Chakan Municipal Council.

8) The proposal proposes to manage domestic/commercial/organic solid waste. Industrial and chemical waste is not included in this.

9) Since the Chief Officer of Chakan Municipal Council, vide letter No. 3653 dated 6/8/2018, requested JCB, the said JCB has been included in the proposal.

10) The waste generated daily by Chakan Municipality has been dumped in the nearby mine since the past. Therefore, biomining of the waste from the said mine has not been proposed. However, since

this situation is very harmful to the environment, it is necessary to take appropriate action through Chakan Municipality at its own expense.

11) In accordance with the instructions given to the Municipal Councils of Hoopari and Talegaon Dabhade in the meeting of SLTC on 1/8/2018, considering the needs of Chakan Municipal Council, the proposal has been made to cut the wire.

12) The Municipal Council has informed that the required land is available for the said project. The responsibility of making the said land available for the proposed work will be the responsibility of the Chakan Municipal Council. Also, it will be mandatory to obtain the permission of the Maharashtra Pollution Control Board and all other necessary permissions for the land required for solid waste processing before starting the tender process. The Municipal Council will be responsible for ensuring that the available land is as per the rules of CPHEEO.

13) Chakan Municipal Council will be required to get the physical & chemical characteristics of solid waste, groundwater and soil samples checked by a government approved laboratory. Also, Chakan Municipal Council will ensure that the groundwater sources are not polluted due to this project it will be necessary to take.

14) Chakan Municipal Council will be solely responsible for the disposal of the End Product (Compost and RDF) of this project.

15) Water, light (Three Phase connection, Transformer) etc. required for the project should be made available by the Chakan Municipal Council.

16) Chakan Municipal Council should also provide the staff (skilled and unskilled) required to run the project.

17) In the said proposal, assuming a daily waste generation rate of 0.334 kg/person/day, 24.41 tons of waste will be generated in the year 2018. Assuming a daily waste generation rate of 0.356 kg/person/day, 33.11 tons of waste will be generated in the year 2023. Accordingly, a waste processing system has been proposed.

18) In the said scheme, an annual expenditure of Rs. 118.12 lakhs (roughly) is proposed for maintenance and repair. And the income from the said scheme is proposed to be Rs. 95.78 lakhs per annum. The responsibility of taking action to increase the income according to the said expenditure will be the responsibility of the Municipal Council. There is a huge deficit between the annual expenditure and income for maintenance and repair. The said deficit amount will have to be provided by the Municipal Council from its own funds and the scheme will be implemented. After the establishment of the proposed scheme, the responsibility of running the said project and its maintenance and repair will be the responsibility of the Chakan Municipal Council. The cost per ton of the said maintenance and repair should be approved by the Chakan Municipal Council in the general meeting and the Chakan Municipal Council should make

necessary provision for the maintenance and repair expenses in the annual budget of the Chakan Municipal Council.

19) Considering the possibility of fire breaking out in the solid waste project, it is necessary for the Chakan Municipal Council to make necessary arrangements to control it.

20) The concepts of RCC / steel structure etc. works should be checked by the Government Engineering College and approval should be obtained. The responsibility of fulfilling the conditions laid down by the Engineering College while giving approval will be with the concerned technical advisor and Chakan Municipal Council. Also, if there is any change in the budget due to the said approval, it will be the responsibility of Chakan Municipal Council.

21) Since the rates of some machinery required for solid waste management in the budget which are not included in the rate list are not in the rate list, the rates have been taken as per the rate list (quotation). The said rate lists/comparative tables have not been signed by the Chief Officer, Chakan Municipal Council. All responsibility regarding these rates will remain with Chakan Municipal Council. For the work/machinery whose rates are not included in the rate list, the Municipal Council will be responsible for requesting 3 rate lists in a row before the actual tender and including the lowest rate or the rate on the government website in the tender.

22) Before starting the work, it will be the responsibility of the Chakan Municipal Council to check the bearing capacity of the land and after ensuring the same, design the RCC steel structure from an approved designer and work accordingly after getting the approval of the competent authority.

23) Before commencing the said work, it will be the responsibility of Chakan Municipal Council to obtain a no-objection certificate from the Maharashtra Pollution Control Board and all other necessary relevant departments.

24) If any changes are to be made to the approved budget, it will be the responsibility of the Chakan Municipal Council to obtain revised technical approval.

25) While starting the said work, the materials required for it, cement, gravel, sand, bricks, concrete cubes should be inspected by a government recognized college.

26) Chakan Municipal Council will be responsible for carrying out the work as per the Standard Specification Book (Part 1 and 2) of the Public Works Department and as per the specifications given in the updated Indian Standards.

27) Where the Public Works Department's rate list has been used while preparing the estimate sheets, 12% GST has been charged.

28) Chakan Municipal Council will be responsible for monitoring the progress and quality of this work.

29) The Chakan Municipal Council will be responsible for the soil level assumed for excavation in the budget.

30) The Chakan Municipal Council will be responsible for verifying the quantities given in the budget and paying the actual work accordingly, in accordance with the actual quantities.

31) It will be mandatory to obtain technical approval from NEERI Nagpur regarding the treatment/technology of the solid waste included in the report.

32) Provision has not been made for office building. The said works should be carried out by Chakan Municipal Council at its own expense as per the requirement.

33) The Municipal Council shall be solely responsible for obtaining all necessary permits for the site and providing access to the site before commencing work on the proposed project site.

34) It will be mandatory for the Chakan Municipal Council to strictly follow all the guidelines issued through the Swachh Maharashtra Mission (Civil).

35) The information submitted along with the said proposal has been verified by the technical consultant and the concerned municipality

after conducting a joint on-site inspection and is considered to be correct. If any discrepancies are noticed, it will be the responsibility of the Municipal Council to make appropriate changes accordingly and obtain the approval of the competent authority.

36) The rate for RCC work has been taken including SCADA. However, if the work is being done without SCADA while the work is being done, the responsibility of reducing the rate by Rs. 117 per cubic minute will remain with Chakan Municipality.

37) The technical inspection fee, which is 1% of this budget, is Rs. 2,26,237/-. It is mandatory for the Chakan Municipal Council to pay it to this office immediately.

Cover letter - price summary

(S.N. Garande)
Chief Engineer (P)

Copy to: Director, Swachh Maharashtra Mission (Civil), Mumbai for information.

Copy to: Superintendent Engineer, Maj. Prof. Manisamvasam Room Thane, for information.

Copy to: Superintendent Engineer, Majip. Board Pune, for information.

Copy:- Executive Engineer, M.G.A., Department, No. 2 Pune for information. Follow up on receipt of technical inspection fee and submit report.

NAME OF WORK TO BUILD THE PROCESSING PLANT, ALLIED INFRASTRUCTURE FOR MUNICIPAL SOLID WASTE OF CHAKAN MUNICIPAL COUNCIL AT THE PROPOSED SITE ALONG WITH PROCUREMENT OF VEHICLES AND MACHINERIES REQUIRED FOR SOLID WASTE COLLECTION AND PROCESSING

RECAPITULATION-CMC		
Sr. No.	Name of Sub work	Estimate Cost in Rs
1	Construction and installation of Weighbridge at Municipal Waste Processing Facility of Chakan Municipal Council	1084694
2	Construction of internal road of 75 m length	487979
3	Construction of internal storm water drain of 75 m length	233879
4	Construction of Civil Infrastructure-shed (500 sq. m) for Wet and Dry waste processing facility	4585550
5	Construction of Civil Infrastructure (350 sq. m) for Windrow Platform	555614
6	Procurement of Back Hoe Loder (JCB) for Municipal Solid Waste Processing for Chakan Municipal Council	1552754

7	Procurement of Personal Protective Equipments (PPE) and other equipments for manpower working under MSW Collection and Transportation (C&T), processing and disposal activities.	195674
8	Procurement of Vehicles for MSW Collection and transportation (C&T) with RFID Tags for Chakan Municipal Council	10607300
9	Procurement and installation of machineries and equipment's for processing of waste	1108288
10	Green Belt development at Municipal Waste Processing Facility of Chakan Municipal Council	44291
11	Barbed fencing for SWM facility at Ambedkar Nagar, Chakan	111044.48
12	Information, Education and Communication (IEC) activities to be undertaken for spreading awareness of Solid Waste Management in the city through hoardings, pamphlets, road shows through the involvement of local NGO, Pathnatya, Focus Group	2056707

	Discussion at Residential Societies, Schools and Public Places at Chakan City.	
	Grand Total (INR)	22623773
Two Crore Twenty Six Lakhs Twenty Three Thousand Seven Hundred and Seventy Three Only		

Technically Sanctioned for Rs 2,26,23,773/4-Net (Rs. Two Crore, Twenty Six Lakh, Twenty Three Thousand, Seven Hundred & Seventy Three Ferm No. 85 Item No. 22 for the month of 2018

Sd/-

Chief Officer

Chakan Municipal Corporation

Translation work from Marathi to English

Annexure 3

Chakan Municipal Council, Taluk Khed, District Pune

Telephone number-02135-249564

e mail- chakanmc2015@gmail.com

O.No./Chanap/Kavi-6/3896/1/2018

Date 28/08/2018

Work order

To,

Partner on behalf of M/s.Adarsh Services:-

1) Mr. Syed Asaf Ali

Naini Co.Op. Society, Flat no. 9, Gajmal, Dist Nashik

2) Mr. Nitin Gopichand Said

Rajgurunagar, District Pune

As per the rates approved as below, the work order is being issued subject to all the terms and conditions of the contract. As per the said work order, the approved work in the tender should be started from 01-09-2018.

Sr. No.	Department Name	Department of Health
1	Job Name	Appointing an agency to collect and transport wet and dry segregated waste generated from households, waste from public garbage bins, waste from open spaces, as well as

		segregated waste from weekly and daily markets within the Chakan Municipal Council area. (For approximately 25000 properties)
2	Work Details No	According to the specifications in the tender,
3	Approved rates	As per General Meeting Resolution No. 1, Dated 21-08-2018 (62 per property per month)
4	Estimated amount of work	Estimated Rs. 2,94,50,000
5	Expenditure Sanction Resolution /Date	General Meeting Dated 14-02-2018, Resolution No. 16
6	Rate Sanction Resolution / Dated	General Meeting Resolution No. 1, Dated 21-08-2018
7	Technical approval	Not Applicable
8	Term of work	As of March 2020
9	Provision to pay daily if work is not done on time	If the entire work is stopped, the amount is Rs. 5000. If there is a complaint about garbage not being collected, five times the approved rate.
10	Agreement Dated	Date - 28-08-2018

11	Security Amount	10%
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Provides excellent services.

Partner

Partner

(Dr. Neelam Patil)

Chakal Municipal Council Chakan

Translation Work from Marathi to English

Annexure 4

CHAKAN MUNICIPAL COUNCIL, CHAKAN.

Telephone No. 02135-249564

E-mail- chakanmc2015@gmail.com

O.No.Chanap/Kavi/06/8128/2020

Date 28/12/2020

WORK COMMENCEMENT ORDER

To,

Nitin D. Kadam Hospitality LLP

Mr. Nitin Dashrath Kadam,

Plot No.14, Laxminagar, Ring Road,

Phaltan, Satara. (Mo.No. 9359778285, 9822077343.)

Sub: Under the solid waste management within the Chakan Municipal Council limits, solid waste collection, transportation, road cleaning, sewage drain cleaning, removal of debris, etc., are to be carried out.

(Tender ID:2020_DMA_607982_1)

Ref: Your e-tender for the referenced work. (Bid No.3177645)

Sr. No.	Details	Information
1	Details of work	Department Name
2	Department of Health	1) Under the solid waste management within the Chakan Municipal Council limits, to collect waste in a classified form

		by going door to door and transporting the collected waste and performing other ancillary works. 2) Cleaning the roads within the Chakan Municipal Council limits and carrying out other ancillary works. 3) Cleaning drains and carrying out other ancillary works within the Chakan Municipal Council limits. 4) Under the solid waste management in Chakan Municipal Council area, large drains are cleaned through JCB/employees, the silt in the drains, garbage are transported to the fertilizer ditch using tractor trolleys, and the soil, sand and construction materials accumulated in various places are lifted and taken out to the designated place and other ancillary works are carried out.
3	Estimated amount of work	4,31,91,471/- (in words Rs. Four Crores, Thirty One Lakh, Ninety

		One Thousand, Four Hundred and Seventy One Only)
4	Tender Approval Resolution	Hon. Special Meeting Date 07/10/2020 Subject No. 04 Resolution No. 04 (C).
5	Technical approval	1) Technical approval order dated 12/11/2020 from the office of Hon'ble Superintending Engineer, Maharashtra Life Authority, No. Tansha-04/Chakan Solid Waste/1514/2020. 2) Hon. Superintending Engineer, Maharashtra Life Authority, Office of the No. TS-04/Chakan Solid Waste /1515/2020 dated 12/11/2020 Order of technical approval. 3) Hon. Executive Engineer, Maharashtra Life Authority, Office of the. No. K.A. (V. No. 2) /Tansha-03 / Chakan N.P./Tan. Man. / 2185 /2020 Technical Approval Order dated 26/10/2020.
6	Expenditure sanction resolution	General Meeting Date 28/08/2020 Topic No. 11 Resolution No. 11

7	Administrative Sanctions	Hon'ble towards Collector Office, Municipal Administration Branch. No. Administrative approval order dated Pasan/K/1185/2020 dated 15/12/2020.
8	Term of work	3 years (with annual extension)
9	Penalty for not completing work on time	As per the terms and conditions mentioned in the agreement.
10	Agreement dated	Date 2/12/2020
11	Security Deposit	3% of the amount has been deposited in cash. The remaining 7% will be deducted from the monthly payment amount.

Your e-tender for the above mentioned subject work has been approved and you are hereby directed to commence the work approved in the subject tender under the supervision of the Head of the Health Department of the Municipal Council as per the approved rates in the tender.

The said commencement order is being issued subject to the administrative approval of the District Collector's Office and you should start the work approved in the tender from 01/01/2021 and submit a written compliance report to the office during office hours. Failure to do so will result in a daily penalty as per the terms and

conditions mentioned in the agreement and you should take note that you will be solely responsible for it.

Sd/-

(Nani Sahab Kamthe)

Chief Officer,

Chakan Municipal Council, Chakan.

Annexure 5

Translation work from Marathi to English**Chakan Municipal Council, Chakan.**

Tal. Khed, Dist. Pune. Pin Code 410501.

Website- chakanmahaulb.maharashtra.gov.in

E-mail-chakanme2015@gmail.com

Phone No. 02135-249564

Fire 8956-12-84-84

O.No. Chanap/Kavi-06/ 1718/2022

Date 8/12/2022

Extension of time mandate

To,

Nitin D. Kadam Hospitality LLP

Mr. Nitin Dashrath Kadam, Plot No. 14,

Laxminagar, Ring Road, Phaltan,

Satara. (Mo.No. 9359778285.9822077343)

Subject :- "Collection and transportation of solid waste under solid waste management within the municipal council area, cleaning of public roads, cleaning of sewage drains, cleaning of large drains through JCB/employees, as well as lifting of soil, sand and construction materials accumulated at various places within the municipal area and taking them out to the indicated places and carrying out ancillary works." Regarding the extension of work order for the tenderer for the next 01 year (January 2023 to December 2023) to carry out this work. (Tender ID: 2020_DMA_607982)

Reference :- 1) Your e-tender for the relevant work (Bid No.3177645)

2) Hon. Council of Ministers dated 07/10/2020 subject no. 04 Resolution no. (c) 04.

3) Technical approval order dated 12/11/2020 from the office of Hon'ble Superintending Engineer, Maharashtra Water Authority, No. Tansha-04/Chakan Solid Waste/1514/2020.

4) Technical approval order dated 12/11/2020 from the office of Hon'ble Superintending Engineer, Maharashtra Life Authority, No. Tansha-04/Chakan Solid Waste/1515/2020.

5) Hon. Executive Engineer, Maharashtra Life Authority, Office of the. J. No. S.A. (V.No. 2) / Tansha-03/Chakan N.P./Tan.Mn./2185/2020 dated 26/10/2020 Technical Approval Order.

6) Administrative approval order dated 23/11/2021 from the Office of the District Collector, Municipal Administration Branch.

7) Work order from this office No. Chanap/Kavi-06/8128/2020 dated 28/12/2020.

8) Hon. Administrator, Chakan Municipal Corporation and Sub-Divisional Officer, Khed approved resolution dated 29/11/2022 for extension.

A work order has been issued under reference no. 07 for the execution of the work approved in the tender for the above-mentioned subject work as per the approved rate in the tender. Approval has been received for further extension of the said work under reference no. 08. Accordingly, the period for execution of the work approved in the tender as per the approved rate in the tender is being extended for the next 01 year (January 1, 2023 to December 31, 2023).

However, as per the terms and conditions mentioned in the agreement, you should continue to work without interruption and submit a written compliance report to the office during office hours. Failure to do so will result in a daily penalty as per the terms and conditions mentioned in the agreement, and if you fail to do so, appropriate legal action will be taken against you. Please note that you will be fully responsible for the same.

(Sunil Ballal)

Chief Officer, Chakan Municipal Council,
Chakan.

Annexure 6

Translation work from Marathi to English

Chakan Municipal Council, Chakan.

Chakan, Tal. Khed, Dist. Pune. 410501.

Website-chakanmahaulb.maharashtra gov in

Email-chakanmc2015@gmail.com

O.No. CMC/Kavi.06/3376/2023

Dt 19/12/2023

To

Nitin Ho. Kadam Hospitality L.L.P.

Shri Nitin Dashrath Kadam,

Plot No. 14, Laxmi Nagar, Ring Road,

Phaltan, Satara,

(Mo.No. 9359778285,9822077343)

Sub: Under the solid waste management within the municipal council limits, solid waste collection and transportation, cleaning of public roads, cleaning of sewage drains, cleaning of large drains through JCB / employees, as well as removing soil, sand and construction materials accumulated at various places within the municipal council area, from which they are taken out to the indicated places and carrying out ancillary works." Extension of the period till the completion of the next tender process for this work is hereby granted. (Tender ID: 2020_DMA_607982)

Ref: 1) Your e-tender for the relevant work (Bid No.3177645)

- 2) Hon. Bishop's Assembly dated 07/10/2020 Subject No.04 Resolution No. (A) 04.
- 3) Hon. Superintendent Engineer, Maharashtra Life Authority, Technical Approval Order No. Tansha-04/ Chakan Solid Waste /1514/2020 dated 12/11/2020 from the office.
- 4) Hon. Superintendent Engineer, Maharashtra Life Authority, Technical Approval Order No. Tansha-04/ Chakan Solid Waste /1515/2020 dated 12/11/2020 from the office.
- 5) Hon. Executive Engineer, Maharashtra Life Authority, Technical Approval Order No. Ka.A. (V.No.2) / Tansha-03/Ghakan N.P./ Tan. M./ 2185 /2020 dated 26/10/2020 Technical approval order.
- 6) Administrative approval order dated 23/11/2021 from the Office of the District Collector, Municipal Administration Branch, O.No. Pasan/Kawi/2243/2020 dated 23/11/2021.
- 7) Work order dated 28/12/2020 from this office, O.No.CMC/Kawi-06/8128/2020.
- 8) Subject dated 29/11/2022 from the Administrator, Chakan Municipal Council No.01, Resolution No.63, Approved resolution for extension of time.

Work order has been given under reference no.07 regarding the work approved in the tender for the above-mentioned subject work as per the approved rate in the tender. The said work is referred to as reference no. Regarding further extension under 08 approval has been received. Accordingly, the deadline for carrying

out the work approved in the tender at the approved rate in the tender is being extended until the completion of the further tender process.

However, as per the terms and conditions mentioned in the agreement, you should continue the work without interruption from 01/01/2024 and submit a written compliance report to the office during office hours. Failure to do so will result in a daily penalty as per the terms and conditions mentioned in the agreement. Please note that if you fail to do the work, appropriate legal action will be taken against you and you will be fully responsible for it.

(Sunil Ballal)
Chief Officer,
Chakan Urban Area, Chakan,

Translation work from Marathi to English

Chakan Municipal Council, Chakan.

Chakan, Tal. Khed, Dist. Pune. 410501.

Website-chakanmahaulb.maharashtra gov in

Email-chakanmc2015@gmail.com

O.No. CMC/Kavi.06/2925/2025

Dt 03/01/2025

To

Nitin Ho. Kadam Hospitality L.L.P.

Shri Nitin Dashrath Kadam,

Plot No. 14, Laxmi Nagar, Ring Road,

Phaltan, Satara,

(Mo.No. 9359778285,9822077343)

Sub: Under the solid waste management within the municipal council limits, solid waste collection and transportation, cleaning of public roads, cleaning of sewage drains, cleaning of large drains through JCB / employees, as well as removing soil, sand and construction materials accumulated at various places within the municipal council area, from which they are taken out to the indicated places and carrying out ancillary works." Extension of the period till the completion of the next tender process for this work is hereby granted. (Tender ID: 2020_DMA_607982)

Ref: 1) Hon. Special Meeting dated 10/07/2020 Subject No. 09
Resolution No. 09.

2) General Meeting dated 28/08/2020 Subject No. 11
Resolution No. 11.

3) Hon. Special Meeting Dated 07/10/2020 Subject No. 04
Resolution No. (A) 04.

4) From this office, O. No. CMC/Kawi 06/8128/2020 Dated
28/12/2020 Work order.

5) From the Administrator, Chakan Municipal Council, 0 No.
01 Dated 05/12/2023, Approved Resolution No. 63.

6) From this office, Go. No. CMCp/Kawi 06/3310/2023 Dated
12/12/2023 Work order.

A work order has been given under reference no. 04 for the above-mentioned subject work to be done as per the approved rate in the tender. Approval has been received for further extension of the said work under reference no. 05. Accordingly, the extension of the period of reference no. 06 until the completion of the further tender process for the work to be done as per the approved rate in the tender. The work order is being extended. However, due to the lack of sufficient time since the code of conduct for the assembly elections is in force, the new tender process has not been completed till date.

Therefore, as per condition no. 57 mentioned in the agreement, you should continue the subject work without

interruption and submit a written compliance report to the office during office hours, otherwise you will be fined per day as per the terms and conditions mentioned in the agreement. Also, if you show inability to do the said work, appropriate legal action will be taken against you and you should note that you will be fully responsible for it.

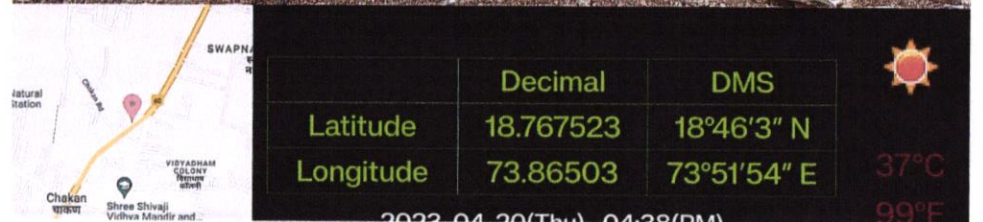
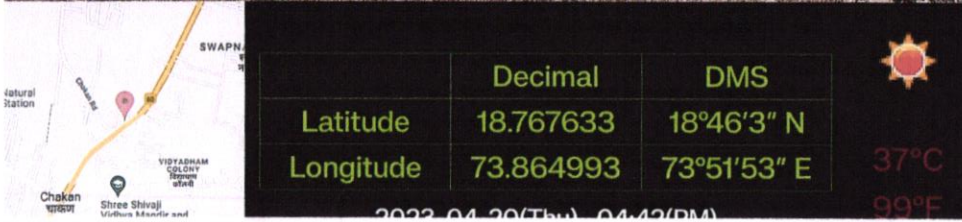
(Chandrakant Bhosale)
Chief Officer and Administrator,
Chakan Municipal Council, Chakan.



I







4

1/18



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Longitude	73.864991	73°51'53" E	
2023-04-20(Tue) 04:41(PM)			



57
34
5

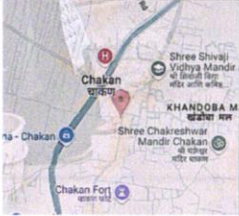


EKTA NAGAR
एकता नगर

Sai baba M

SWAPNA NAGARI
स्वप्न नगर

	Decimal	DMS
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Longitude	73.869789	73°52'11"



	Decimal	DMS
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Longitude	73.862463	73°51'44" E

2025-02-11 (Tue) 08:02 (AM)



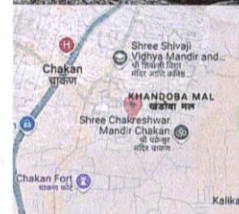
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Longitude	73.859143	73°51'32" E

2025-02-11 (Tue) 08:27 (AM)



	Decimal	DMS
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Longitude	73.859506	73°51'34" E

2025-02-11 (Tue) 08:22 (AM)



	Decimal	DMS
Latitude	18.760519	18°45'37" N
Longitude	73.865345	73°51'55" E

2025-02-12 (Wed) 08:15 (AM)

82

Annexure 12

Translation work from Marathi to English

Chakan Municipal Council, Tal. Khed, District Pune

Phone No. 02935-249564

chakanme2015@gmail.com

O.N./ 3010/2015

Date 19/11/2015

To

Hon. Deputy Collector

(Revenue Department)

Pune

Sub:- Regarding the provision of land for Solid Waste management
(missile range) to Chakan Municipal Council,

Ref:- 1. Final notification dated 06/04/2015 from Govt

2. Your office's Pasan/Kavi/440/2015 dated 17/11/2015

Sir,

In the above subject matter, it is submitted that the Chakan Municipal Council has been formed under the above referenced government order. Chakan Municipal Council currently does not have any space available for the disposal of gravel. Chakan-Rahar, is currently developing rapidly, a large number of industrial estates have been developed near the city and a large number of employees working there are living in Chakan city. Therefore, the amount of waste generated in Chakan city is more than other cities and villages. At present, this waste is dumped in a closed mine within the

Kharabwadi area. There is a large opposition from the Kharabwadi and Nirdavadi villages adjacent to that mine to dump waste there. There has been a law and order issue there several times, but the issue of land has not been resolved.

However, if the government pasture land in Group No. 244 within the limits of Rase Mahsuli village near Chakan city is available for solid waste management (dump) mentioned in the letter, it will be possible to dispose of the waste generated in Chakan city in a scientific manner. The entire land included in Group No. 244 within the limits of Rase Mahsuli village should be given to Chakan Municipal Council for solid waste management because the proposal for extension of the limits of Chakan Municipal Council (including inclusion of a total of 16 villages in Chakan) has been proposed as per the letter of above reference No. 2 and if those villages are included, the amount of solid waste in Chakan city will increase to a large extent. Therefore, it is requested that this matter be considered seriously.

Municipal Solid Waste Management Rules 2000, Hon'ble High Court orders regarding solid waste management make it mandatory for every Municipal Council to dispose of the waste generated within its jurisdiction in a scientific manner. Considering this matter, we are requested to make the government landfill site within the limits of Rase revenue village available to us for solid waste management (dump site).

The extract of Village 7/12 within the limits of enclosed revenue village is being presented.

Your faithfully,

Chief Officer,
Chakan Municipal Council

Copy for information

1. Hon'ble Regional Director Municipal Administration and Divisional Commissioner Pune Division, Pune
2. Hon. Chief Executive Officer Zilla Parishad Pune
3. Hon. District Administration Officer, (Municipal Council Branch) Pune
4. Hon. Sub-Divisional Officer Sub-Division Khed (Pune)
5. Hon. Tehsildar, Tehsil Office Block (Pune)

Translation work from Marathi to English**Chakan Municipal Council, Chakan.****Chakan, Tal. Khed, Dist. Pune. 410501.**Websila-chakarnahaulbmaharashtra.gov.in[Email chakan2015@gmail.com](mailto:chakan2015@gmail.com)

Tel No. 02135-249564 Toll free No. 18002339225

Fire 8956128484

O.N. CMC/Kavi-06/395/2024,

Date: 17/05/2024

To,

Hon. District Collector,

(Revenue Branch)

Collector's Office, Pune.01.

Sub: Chakan Municipal Council has been given a land for solid waste management (dump) at Bhouje Rase, Tal. Khed,
Regarding getting a seat in Group No. 244 in Pune District.

- Ref: 1) Letter from Chakan Municipal Council, No. 3010, dated 19/11/2015
2) Reminder letter from Chakan Municipal Council, No. 3807, dated 30/01/2016
3) Reminder No. 2 O.No. 18, dated 02/04/2016 from Chakan Municipal Council

- 4) Letter from Hon. Tehsildar, Khed No. Land/Kavi/2316, dated 05/04/2016
- 5) Letter from Hon'ble Deputy Regional Officer, MPRA, Pune, Sub-Regional No. 2/3704, Date 18/10/2016
- 6) Letter from the office of Hon. Assistant Director, Department of Archaeology, Government of Maharashtra, No. /Technology/ S.W.D/842/2016, dated 18/11/2016.
- 7) Hon. Letter no. DP/BKH10/2016 P.No./KHE/Branch-1/Mo. Rase/ G.No.244/762/d.30/11/2016
- 8) Hon. Letter from the District Collector's Office, Land, Pune, Letter from Land / Await / Khed / 04 /2017, 20/12/2017
- 9) Detailed Solid Waste Management Project Report of Chakan Municipal Council.
- 10) Letter from Chakan Municipal Council, No. Kavi 06/5289/8, dated 07/12/2018
- 11) Letter from Chakan Municipal Council, No. Kavi-06/6049/2019, dated 04/02/2019
- 12) Letter from Chakan Municipal Council, No. Kavi-06/2043/2021, dated 07/09/2021

Dear Sir,

In accordance with the above subject, it is submitted that, for the Chakan Municipal Council to make available a place for solid

waste management, a proposal was submitted to the Hon. District Collector's Office as per reference no. 1 regarding the availability of a place in Group No. 244 within the limits of Mouje Rase Gram Panchayat. The said proposal was approved by Hon. Maharashtra Pollution Control Board, Pune under reference no. 5, Hon. Assistant Director, Archaeological Department, Pune under reference no. 6 and Hon. Assistant Director, Archaeological Department, Pune and Pune Metropolitan Region Development Authority, Pune under reference no. 7. Since the said land is owned by the government and no objection certificate has been obtained from all other government departments, it will be more convenient to make the said place available. However, it is requested that the concerned Gram Panchayat should issue appropriate orders through our office and the said place should be made available to the Chakan Municipal Council for solid waste management as soon as possible.

The floating population is high compared to the population of Chakan city and the market is filled four days a week and the amount of waste generated from it is also very large. It is very important to get a land owned by the Municipal Council for the disposal of this waste. In the last 2 years, efforts were made to make government/ unowned land available in other areas within 10-15 km of the Pakan Municipal Council area. However, the said land was not suitable geographically or administratively. However, since the other land required for this is not available near the city, it

is very important to get 20 hectares of land out of the total 77 ha. 75 R land (area 55 hectares 44 Aur and 22 hectares 31 R) in Mouje Rase, Taluk Khed.

According to the Municipal Solid Waste Management Act, 2016, it is mandatory for the Municipal Council to have its own land for proper disposal of waste. Considering all these matters, in order to resolve the issue of waste land in Chakan city, the total area of land group no. 244 in Rase is 77 ha. Out of the 75 R land, 20 hectares of land has been reconsidered and appropriate orders have been issued to the concerned Gram Panchayat through the District Collector's Office and the said land has been given to the Chakan Municipal Council for solid waste management at the earliest. A proposal has been sent to the office again under reference no. 12. However, the said proposal has been approved and the Chakan Municipal Council has been given a land for solid waste management. This is a naked request submitted by the civil society.

Your faithfully,

(Sandeep Chidrawar)

Chief Officer and Administrator,
Chakan Municipal Council, Chakan.

Copy -

Copy submitted to Hon'ble Divisional Commissioner, Divisional Commissioner's Office, Pune for perusal.

Translation work from Marathi to English**Gram Panchayat Rase****At Po. Rase, Village, Dist. Pune. 410 501**

Sarpanch

Mrs. Kavita Kaluram Mungse

M. 9922976788

Deputy Sarpanch

Mr. Ganesh Rangnath Kedari

M. 9881098227

Date: 22/04/2016

Pravin Mungse	To
Bhanudas Maruti Mungse	Hon. Collector Collector's Office. Pune,
Santosh Kedari	
Baban Mungse	
Rajaram Mungse	
Raghunath Mungse	
Gautam Thorat	

Sub:- Regarding the solid waste project site-
exemption certificate for the land at Gairaan
Group No. 244 within the Gram Panchayat

limits of Mouje Rase Ta-Khed, District Pune to
Chakan Municipal Council Ta-Khed....

Hon. sir,

In accordance with the above reference matter, it is hereby informed that, as per the letter dated 16/09/2015 from Chakan Municipal Council, Khed, Chakan Municipal Council has to carry out a solid waste project at Gayran Group No. 244 within the limits of Mouje Rase Village Council in Khed Development Group.

However, all the villagers of Grama Panchayat Rase and Special Gram Sabha dated 28/10/2015 vi.cr.1 resolution no.22. have unanimously and unanimously opposed the allotment of land for the said solid waste project. And have strongly opposed the issuance of no-objection certificate for the solid waste management project in the locality.

Attached:- Copy of Special General Assembly Resolution

Copy :- Information

- 1) Hon. District Collector, District Collector's Office, Pune
- 2) Hon. Chief Executive Officer, Zilla Parishad Pune
- 3) Hon. Sub-Divisional Officer, Sub-Division Khed,
(Rajgurunagar) Pune
- 4) Hon. Tehsildar, Tehsil Office Khed (Pune)

- 5) Senior Group Development Officer, Panchayat Samiti Khed,
(Pune)
- 6) Hon. Chief Executive Nagar Parishad Chakan Ta-khed Distt.
Pune

Gram Sabha Resolution Reasonableness Copy Limit

Meeting date 28/10/2015

Chairperson of the meeting: Kavita Kaluram Mungse

Meeting time:- 9.30 hrs.

The venue of the meeting is Mahadev Temple...

Attendance at the meeting: - 205

Subject No. 01 Chakan Municipal Council, Ta-Khed, District-Pune...

O.No.C.No.1374/2015 letter dated 16/09/2015 in the area of Mouje Rase Gram Panchayat Regarding obtaining No Objection Certificate/Certificate

Resolution No. 22:- The decision is to be presented before the meeting as per the above subject. The letter was read out in front of the meeting. It was discussed in detail unanimously. In the village of Rase, there is a land group No. 244 and Thakar Vasti is residing there. The number of families there is 115 and the population is 5194. ..Also, the work of the piped water supply project is underway under the National Drinking Water Scheme and the main source of water is near the Pazar Lake near Gairan. Similarly, there

is a pasture area for grazing cattle in Gairan. There is a drinking water tank and a hand pump for the Thakar settlement.

A discussion was held in the meeting regarding the proposal to give space to the Chakan Nagar Parishad for solid waste management in the Gairan area of Mouje Rase. The villagers raised the following issues. Since the Gairan area is inhabited, there is a risk to the health of the citizens and the source of drinking water will be contaminated and diseases will spread. There will be no grazing area for the animals.

"Thus, after a unanimous discussion, strong opposition has been expressed to the issuance of a no-objection certificate for solid waste management in the Gairan area of Rase, based on the demand of the villagers.

As mentioned above, today's meeting is unanimously approving the resolution regarding the issuance of no-objection certificate in relation to the land within the Gram Panchayat limits at Rase.

Indicator :- Shri. Vijay Raghunath Shinde

Approver:- Mr. Ganesh Ranganath Kedari

"The resolution was unanimously approved.

Duplicate prepared on 22/04/2016

Annexure 15

Translation work from Marathi to English**Gram Panchayat Rase****At Po. Rase, Village, Dist. Pune. 410 501**

॥ Sarpanch

Mr. Kiran Dadu Thakar

M. 9527907594

Gram sevak

Mr. Anil Nadhu Phulpagar

Deputy Sarpanch

Mrs. Savita Ganpat Mungse

M. 8530666585

Date: 29/06/2022

Ramesh Sahebrao Mungse	To
Shweta Dhananjay Mungse	Chief Officer Sunil Ballal,
Mrs. Shweta Aniket Kedari	Chakan Municipal Council,
Mrs. Vaishali Suresh Mungse	Taluk Khed,
Mrs. Sujata Ganesh Shinde	District Pune
Mrs. Nita Santosh Kedari	
Mr. Vijay Raghunath Shinde	

Mr. Shankar Rajaram Thorat	
Mr. Laxman Rajaram Shinde	

Sub:- Regarding informing the Chakan Municipal Council about the current status of space availability for solid waste management...

Ref: Chakan Municipal Council O.No. Chanap/Kavi-6/283/2022
Letter dated 27/04/2022

Report: Sarpanch/Gramsevak, Gram Panchayat Rase, Ta-Khed, District-Pune

Sir,

In accordance with the above subject, it is submitted that in Mouje Rase, Gairaan land group No. 244 is located and Thakar settlement is residing there. The number of families there is 75 and the population is 450. Also, the work of piped water supply scheme is underway under the National Drinking Water Scheme and the main source of water is the percolation lake near Gairaan. Similarly, there is a pasture area for cattle in Gairaan. Also, 4000 different types of trees have been planted and nurtured in the past. There is a drinking water tank and a hand pump for the Thakar settlement.

Earlier, there was a discussion in the Gram Sabha regarding the allocation of land for solid waste management to Chakan Nagar Parishad in the Gairan area of Mouje Rase. The villagers raised the following issues. Since Gairan is populated, there is a risk to the health of the citizens. Also, drinking water

The water source will be polluted and diseases will spread. There will be no grazing area for animals and there will be immense damage to the environment and its adverse impact on the health of Rase village. In this way, after a unanimous discussion, strong opposition has been shown to the issuance of a no-objection certificate for solid waste management in Gairaan Group No. 244 area of Rase. However, the report is requested to be accepted.

to know

Your faithfully,

Gram sevak Sarpanch
Gram Panchayat Rase
Taluk Khed, Dist Pune.

Translation work from Marathi to English

Chakan Municipal Council, Chakan.

Chakan, Tal. Khed, Dist. Pune. 410501.

Website: -chakanmahault.maharashtra gov.in

Email -chakarm2015@gmail.com

O No. CMC/Kavi-09/ 2897/2015

Date 09/01/2025

To

Hon. Chief Executive Officer,
Z.P. Pune.

Sub: Regarding the allocation of land in Group No. 244 of Pram Panchayat Rase. Tal. Khed, N. Pune for solid waste management to Chakan Municipal Council.

Ref: 1) Letter from this office no. 3010, dated 19/11/2015

2) Letter from Hon. Deputy Regional Officer, M. P. Ni. Mandal, Pune, No. 2/3704, dated 18/10/2016

3) Letter from the office of Hon'ble Assistant Director, Department of Archaeology, Government of Maharashtra Letter No./Technic/ SWD/842/2016, dated 18/11/2016.

4) Hon. Joint Director, Town Planning and Metropolitan Planner (Planning), Pune Metropolitan Region Development Authority, Pune, letter No. PMRDA/Development Permission Division/Kavi/56 dated 04/02/2022

- 5) Letter from the office of Hon. Deputy Conservator of Forests, Junnar Forest Department, Junar. No.-B/Room-4.2/Land/Nah/433/2023-24 dated 25/04/2023
- 6) Hon. Senior Geological Groundwater Survey and Development Agency Pune-05. Letter from the office of the Geologist/Groundwater Survey/Pune/Technology/Ghanafchar/2022 dated 21/11/2022.
- 7) Letter from the office of Hon. Sub-Divisional Officer, Ghas Kaman Irrigation Sub-Division No. 05, Khed (Rajgurunagar) No. Br/Thas-05/Prasa/20248/Sa 2022 dated 20/12/2022.
- 8) Letter and resolution of G. No. from Gram Panchayat Rase
- 9) Hon. Collector's Office, Pune on 16/03/2023 through Google Meet Minutes of the meeting of the district level committee.
- 10) In the office of Hon'ble Divisional Commissioner, Pune Division, on 01/08/2024 Orders given before.
- 11) Re-proposal of letter No. 1318/2024 dated 08/08/2024 from this office.

In accordance with the above subject, it is submitted that, for the Chakan Municipal Council to make available space for solid waste management, a proposal was submitted to the Hon. District Collector's Office as per reference no. 1 regarding the availability of space in Group No. 244 within the limits of Mouje Rase Gram Panchayat. The said proposal has been approved by various departments of the government as per reference no. 02 to 07. Since the floating population is higher than the population of Chakan

city, according to the 2011 census, the population of Chakan city is 41113 and according to the National Building Code 2016, the current population is 105325, a letter has been received from Hon. Tehsildar, Khed.

In the meeting of reference no. 10, out of the total 77 hectares of land (area 55 hectares 44 R and potkharaya 22 hectares 31 R) in group no. 244 in Mouje Rase, Tal. Khed, approval has been given to give 05 hectares of land to Chakan Municipal Council.

However, since Gram Panchayat Rase, Tal. Khed, District Pune is opposed to allocating the said land under reference no. 08 and since the additional land required for solid waste management by Chakan Municipal Council is not available near the city, as per the decision of the Hon'ble District Level Committee, out of the total 77 75 R. land (area 55 hectares 44 R and potkharaba 22 hectares 31 R) in Group No. 244 of Maune Rase, Tal. Khed, it is necessary to issue a suitable order to the concerned Gram Panchayat through our office regarding the allocation of 05 hectares of land to Chakan Municipal Council for solid waste management as soon as possible and a resolution must be passed to allocate the said land to Chakan Municipal Council for solid waste management.

However, it is my humble request that the said proposal be approved and appropriate orders be made to provide space for solid waste management to the Chakan Municipal Council.

Your faithfully.

(Chandrakant Bhosale)
Chief Officer and Administrator,
Chakan Municipal Council, Chakan,

Copy

1. Hon. Divisional Commissioner, Divisional Commissioner's Office, Pune.
2. Hon. Collector, Pune.

A copy has been submitted to him for his perusal.



चाकण नगरपालिका

CHAKAN MUNICIPAL COUNCIL

CHAKAN

Taluka Khed, Dist. Pune- 410 501

Tel.: 02135- 249564

Email: chakanmc2015@gmail.com

No. 3984/24

Date: 19/01/2024

To,

The Dy. Conservator of Forests,

Junnar Forest Division,

Junnar.

Sub.: Reply to queries raised by Nodal Officer ...Reg.

- Ref.: 1. Proposal for diversion of Forest Land for Solid Waste Treatment Plant for Chakan Municipal Council, File No.: FP/MH/OTHERS/451786/2023 dated 08/11/2023
2. No. B/Desk-4.2/LAND/ FCA-18/8682/2023-24 dated 17/01/2024
3. Nodal Office letter No. Desk-17/FCA-S1/PID-451786/Pune/2939/23-24 dated 15/01/2024

Sir,

In compliance of queries raised by the Nodal Office (FCA); Nagpur; vide his letter quoted under reference 3 above, a Para wise reply is submitted below:

Para No.	Particulars of query	Reply
1	The KML file of the area to be diverted is improper	The KML of the Forest Area proposed to be diverted is prepared in accordance with SOP provided by the MoEF & CC on Parivesh and submitted for your kind consideration.
2	The User Agency why not take other non-forest land for the said purpose.	The selection of the site is a critical factor for Solid Waste Treatment Plant for the towns like Chakan. Technically, the Plant requires to be located at the place away from the settlements and where the population density is less. The selected land





CHAKAN MUNICIPAL COUNCIL

CHAKAN

Taluka Khed, Dist. Pune- 410 501

Tel.: 02135- 249564

Email: chakanmc2015@gmail.com

		should have low alternate land use value. The site should have clay content in the sub- soil and also has low Ground Water contamination potential. Considering technical, social and other parameters, alternative sites have been examined to find out the best suitable site for Solid Waste Treatment Plant. There is no suitable non- forest land available with the Project Proponent for establishing Solid Waste Treatment Plant, except the site under proposal. The District Administration, and the Local Area Development Authority, with consent of various departments, has agreed, in principle, to have this project on Forest Land. The proposed site is found to be the most acceptable site to various Statutory Authorities dealing with the project. Hence, the Forest Land is unavoidable.
3	Prima-facie it is observed that the said project is non-site-specific category as per Government of India guidelines dated 24/01/2022.	The list of non-forestry activities stipulated in the Handbook of FCA Guidelines 2019 is mere indicative but not limited to the subjects mentioned therein. The establishment of Solid Waste Treatment Plant in the Forest Land is also a non- forest activity and is subjected to provisions under the FCA, 1980. The MoEF & CC has already considered similar projects in various states on:



Chakan Municipal Council, Tal. Khed, Dist. Pune.

Phone No. 02135-249564 chakanme2015@gmail.com

O.N.CM/Kavi/No./07/ 4182

Date 08/02/2024

To,

Hon. Divisional Commissioner Sir,

Office of the Divisional Commissioner, Pune.

(Submitted through:- Hon. Collector, Collector's Office, Pune)

Sub:- Regarding the provision of 0.95 hectares of land
in Group No. 242 (Survey No. 282 Pa.) of the
Khed Yechil Yan Division, Maune
Medankarwadi, Taluka to Chakane Municipal
Council for solid waste management.

Ref:- 1) Hon. District Collector's meeting
minutes dated 19/06/2023 at 3.00 pm.
2) Municipal Council Chakan Administrator
Resolution No. 06, dated 28/06/2023.
3) Approval letter from Maharashtra Pollution
Control Board, No. Upraka-2/230825-FIS-
0092. Dated 25/08/2023,
4) Letter from Senior Geological Office, Ground
Water Survey and Development Agency
No./Vabhuv/

L.A.D.Y./Pu/To/LLA/SWD/904/2023, dated 18/10/2023.

- 5) Letter from Assistant Engineer Grade-02, Moshi Irrigation Branch, Moshi, No./M.I.D./Admin/344/Sa 2023, Dated 14/08/2023.
- 6) Letter from Hon. Assistant Director, Department of Archaeology, Pune, No. O.N. Technic/N.H.P. Solid Waste, Chakan No. Council/ 1555/2023, Dated 02/10/2023.
- 7) Letter from this office to the Deputy Conservator of Forests, Junnar Forest Department, Junnar. No. 3984/2024, Date 19/01/2024.

Sir,

In accordance with the above topics, it is hereby informed that Chakan Municipal Council was established on 06/04/2015 and till date the Municipal Council has made special progress in solid waste collection. Today, most of the waste generated in the city is being collected by classifying it as wet and dry. However, solid waste management is essential for further classification and disposal of this waste.

In this regard, Hon. District Collector dated 19/06/2023, at 3.00 pm, according to the minutes of the meeting held in Pune under the chairmanship of Hon. District Collector Saheb. The

subject No. 02 of the said meeting was to provide a place for solid waste management in Chakan city. At that time, Hon. Shri. Dilip Dattatray Mohite Patil, MLA of Khed-Alandi Assembly Constituency, informed that since the place in Mouje Rase in the Municipal Council is very close to the residential area and is on a high ground, there will be strong opposition to it, a place should be determined that is far from the population but convenient for waste transportation. On this, Hon. District Collector Saheb ordered to find a suitable place. After that, as per the Municipal Council Chakan Administrator Resolution No. 06, dated 28/06/2023, the place in Group No. 242 (Savhe No. 282 Pai.) of the Forest Department at Moje Mandankarwadi, Tal. Khed was determined and approved.

The said proposal was submitted to Hon. Additional Principal Chief Conservator of Forests and Central Officer, Maharashtra State, Nagpur through the prescribed channels and in his letter dated 15/01/2024, the position of Forest Department why is it not taking up other places besides the one mentioned above? The question has been raised. However, we are informed that,

Solid waste management in the city is a fundamental duty of the Municipal Council and is of utmost importance to the city. The proposed 0.95 hectare site is far from the population and the surrounding area is sparsely populated. In a city like Chakan, determining a site for solid waste management is the most

important issue. Technically, this project should be in a sparsely populated area away from the population. The alternate land use value of the selected site should be low, the soil content of the site should be high, and the possibility of pollution of the selected land should be low. When a survey was conducted to find an alternative site considering technical, social and other factors, no suitable site was found for the project other than the proposed site. Also, as per reference no. 3. 4, 5. 6, Maharashtra Pollution Control Board, Senior Geological Office, Groundwater Survey and Development, Assistant Engineer Grade-02, Moshi Irrigation Branch, Moshi, Hon. Assistant Director, Archaeological Department, Pune has given a positive report regarding the said site.

As per the suggestion of Hon. Divisional Commissioner Saheb, the Deputy Conservator of Forests, Junnar Forest Department, Junnar and Hon. Additional Principal Chief Conservator of Forests and Central Officer Saheb, Maharashtra State, Nagpur are hereby recommended to Chakan Municipal Council for the provision of 0.95 hectares of land in Block No. 242 (Survey No. 282 Pa.) of Forest Department at Medankarwadi, Tal. Khed for solid waste management, through Hon. District Collector Saheb.

Therefore Deputy Conservator of Forests, Junnar Forest Department, Junnar and Hon. Additional Principal Chief Conservator of Forests and Central Officer, Maharashtra State,

Nagpur, should recommend to Chakan Municipal Council for the provision of 0.95 hectares of land in Forest Department Group No. 242 (Survey No. 282 Pa.) at Medankarwadi, Tal. Khed for solid waste management.

Kind regards,

Your faithfully,

(Mr. Sandeep Chidrawar)

Chief Officer

Chakan Municipal Council, Chakan

Collector's Office, Pune
(Municipal Administration Branch)
A Wing 3rd Floor, Dr. Babasaheb Ambedkar Road,
Pune Station, Pune 411001
Phone:- 020-26061705 Email: dpopune91@gmail.com

O.No.Pasan/Kavi/Karya-6/69/2025

Dt 21/01/2025

To,

- 1) Divisional Officer / Sub-Divisional Officer,
State Pollution Control Board
- 2) Divisional Forest Officer, Forest Department
- 3) District Senior Geologist, Groundwater Survey
and Development Agency
- 4) Assistant Director, Urban Planning, Pune
- 5) Superintendent Engineer, Irrigation
Department, Pune Patbandhare Mandal Pune
- 6) Director, State Archaeological Department,
Pune
- 7) Airport Authority
- 8) Superintending Engineer Officer, Chakan
Municipal Council, District Pune

Sub: Chakan Municipal Council District

Regarding site selection under the Municipal Solid Waste Management and Handling Rules, 2000, Rule 2016.

- Ref:- 1) Water Supply and Sanitation
Department, Government Decision
No. swd/1003/Pr.No.675/Papu-
Date 26/08/2003
- 2) Letter from the Chief Officer Chakan
Municipal Council CMC/Kavi-
6/3097//2025 dated 15/01/2025

In accordance with the reference in the subject matter 877, it is hereby informed that a District Level Committee has been constituted for the implementation of the Solid Waste Management and Handling Rules, 2000 and Rules 2016, and I have been appointed as a member of the said Committee.

To determine the location for municipal solid waste processing and disposal has submitted the proposal to this office in the above reference. For solid waste management, Chakan Municipal

Council has selected 05 hectares of land out of a total of 77 ha, 75 bar land (area 55 hectares 44 bar and portkharaba 22 hectares 31 R) in Group No. 244 of Mouje Rase Gram Panchayat limits.

Before acquiring the land of the said sites, it is necessary to inspect them through the mentioned district level committee to see whether they are suitable for solid waste management processing unit or not. In this regard, there is a provision in the rule no. 16 (1) (D) of the solid waste management rules 2016 regarding taking no objection from the sections mentioned. However, to inspect the said sites by the district level committee and give no objection, you should be present at the Chakan Municipal Council office on 28/01/2025 at 11.30 am. After visiting the above mentioned place and inspecting the site, you should submit a report to this office within 7 days. As per the instructions of the Hon. District Collector.

(Venkatesh Durwas)
Joint Commissioner, Municipal
Council Administration Department,
Collector's Office, Pune.

- 1) Mr. Chandrakant Bhosale, Chief Officer,
Chakan Municipal Council, mobile number for
contact 8208142525

Collector's Office, Pune
(Municipal Administration Branch)
A Wing 3rd Floor, Dr. Babasaheb Ambedkar Road,
Pune Station, Pune 411001
Phone:- 020-26061705 Email: dpopune91@gmail.com

O.No.Pasan/Kavi/Karya-6/69/2025

Dt 21/01/2025

To,

- 1) Divisional Officer / Sub-Divisional Officer,
State Pollution Control Board
- 2) Divisional Forest Officer, Forest Department
- 3) District Senior Geologist, Groundwater Survey
and Development Agency
- 4) Assistant Director, Urban Planning, Pune
- 5) Superintendent Engineer, Irrigation
Department, Pune Patbandhare Mandal Pune
- 6) Director, State Archaeological Department,
Pune
- 7) Airport Authority
- 8) Superintending Engineer Officer, Chakan
Municipal Council, District Pune

Sub: Chakan Municipal Council District

Regarding site selection under the Municipal Solid Waste Management and Handling Rules, 2000, Rule 2016.

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No. swd/1003/Pr.No.675/Papu-
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6/3097//2025 dated 15/01/2025

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Before acquiring the land of the said sites, it is necessary to inspect them through the mentioned district level committee to see whether they are suitable for solid waste management processing unit or not. In this regard, there is a provision in the rule no. 16 (1) (D) of the solid waste management rules 2016 regarding taking no objection from the sections mentioned. However, to inspect the said sites by the district level committee and give no objection, you should be present at the Chakan Municipal Council office on 28/01/2025 at 11.30 am. After visiting the above mentioned place and inspecting the site, you should submit a report to this office within 7 days. As per the instructions of the Hon. District Collector.

(Venkatesh Durwas)
Joint Commissioner, Municipal
Council Administration Department,
Collector's Office, Pune.

- 1) Mr. Chandrakant Bhosale, Chief Officer,
Chakan Municipal Council, mobile number for
contact 8208142525

Annexure 20

Translation Work from Marathi to English

**DISTRICT COLLECTOR'S OFFICE PUNE, MUNICIPAL
ADMINISTRATION BRANCH**

A Wing, 3rd Floor, Dr. Babasaheb Ambedkar Road, Pune Station,
Pune - 411 001

Phone: 020-26061705 Email:- dpopune01@gmail.com

=====

O.No.SWMA/Kavi/SBM/446/2026

Date 26/02/2026

To,
Hon. Chief Executive Officer,
Maharashtra Industrial Development Corporation,
Express Tower, Mumbai.

Sub: No Objection to use the space of Amenity Space in Group No.
A-24/A + A-22/A in MIDC Phase 2 for solid waste
management within Chakan Municipal Council limits.
Reference: Meeting held on 26/09/2025 under the
chairmanship of Hon'ble Deputy Chief Minister (Finance and
Planning), Maharashtra.

Sir,

Under the above subject, Hon. Deputy Chief Minister
(Finance and Planning) Maharashtra State Late. Shri Ajit Pawar
chaired the meeting held on 26/09/2025. Maharashtra Industrial
Development Corporation Chakan Industrial Area Phase No. 2 In the

meeting held on 26/09/2025, instructions were given to take action to provide the space in the amenity space to Chakan Municipal Council for solid waste management process.

Accordingly, the land in Amenity Space No. A-24/A + A-22/A in Chakan Industrial Area Phase No. 2 was given to M/s. Federation of Chakan Industries for solid waste management in the year 2018 by making a preliminary agreement for a period of 10 years. But since they have not constructed a processing center at the said place till date, a major problem of solid waste has arisen in the Chakan MIDC area. The health of the workers and residents is at risk due to the increasing problem of waste in this rapidly growing industrial area and the problem is becoming serious day by day. However, if the said land is given to the Chakan Municipal Council for the construction of a solid waste management center, it will help in solving the problem of waste disposal in the said industrial area by constructing a solid waste management project.

However, it is requested that the land allotted to M/s. Federation of Chakan Industries in Chakan Industrial Area Phase No. 2 in Amenity Space No. A-24/A + A-22/A be given to Chakan Municipal Council for the purpose of Solid Waste Collection and Processing Center.

(Jitendra Dudi)
District Collector, Pune

PUBLIC OPINION
WASTE MANAGEMENT PROJECT IN CHAKAN
INDUSTRIAL ESTATE ONLY ON PAPER

Along with the health of citizens, biodiversity is at risk: Demand for infrastructure through taxes has gained momentum, there is a demand for concrete measures

Acceptance of problems

Part - 2

Chandrakant Mandekar Lokmat News Network

Chakan: Chakan Industrial Area, an important hub of economic and industrial development of the state, is facing heaps of garbage and poor infrastructure everywhere. The waste management project remaining only on paper has created a threat to the health of the citizens as well as the biodiversity of the environment. This needs to be addressed seriously otherwise this problem is likely to become more complex.

The garbage problem has worsened in the entire Khed taluka, including the Chakan industrial area. Due to unauthorized plotting and increasing urban settlements and limitations of the Gram Panchayat administration, garbage is seen in the industrial areas including Chakan, Alandi and Rajgurunagar, as well as the highways. Currently, garbage in the cities is being collected daily. But it is not being processed.

If you collect taxes, then who will provide the facilities?

MIDC is collecting the tax of companies in the Chakan industrial area. Fifty percent of the tax is transferred to the Gram Panchayats. The government has decided that the remaining fifty percent of the tax should be used to create infrastructure in the villages within the MIDC limits. But this is being deliberately ignored. Despite the serious problem of waste, concrete measures are not being taken on this.

Failure of administration and public representatives

Even within the limits of the municipalities in Khed taluka, the administration and the public representatives have failed to solve the problem of garbage. Due to the expansion of the industrial area and the important cities of Chakan, Alandi and Rajgurunagar and the increasing population, the problem of garbage is becoming more serious day by day. This has also caused a lot of water pollution in the area.

PMRDA in name only

Except for Chakan, Alandi and Rajgurunagar cities, the rest of the area is under the jurisdiction of Pune Metropolitan Region Development Authority. This organization has been established to ensure the well-planned development of this area. But no infrastructure facilities have been created anywhere through this organization. After thousands of complaints from citizens against the draft development plan, the PMRDA has finally canceled this plan.

Now who will provide infrastructure facilities to this area? The question has arisen.

Groundbreaking ceremony for project construction in 2019. The 2019 Bhoomi Pujan for the construction of a waste processing plant on seven and a half acres of land in phase number two of Chakan MIDC has been held. This project has remained on paper for six years. x

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Hello Pune Gramin

Page No. 5 Jun 26, 2025

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Annexure 21

Translation work from Marathi to English

Deputy Chief Minister's Office

Mantralaya, Mumbai 400032

www.maharashtra.gov.in

dyem@maharashtra.gov.in

Dated June 21, 2026

Hon. Deputy Chief Minister (Ms. Sunetra Ajit Pawar) has directed that a meeting of the concerned should be organized regarding the following mentioned subject.

Dated	23.06.2026
Day	Tuesday
Time	Afternoon 02.30 hrs
Place	Hon'ble Deputy Chief Minister (R.S., Sports and Minority Development) Committee Room (027), Ground Floor, Vidhan Bhavan, Mumbai
Subject	1) Providing land for solid waste management at Chakan, Hinjewadi. 2) To provide land for the approved Primary Health Center at Khed, Mhalunge Taluka.

	3) Regarding property tax issues in Chakan, Talegaon, Ranjangaon, Hinjewadi and Baramati. 4) Meeting regarding water supply in Hinjewadi, Chakan and Ranjangaon areas
Department organizing the meeting	Department of Industry
List of invitees to the meeting	1. Hon. Minister, Industries Department 2. Hon. Principal Secretary, Water Supply and Sanitation Department 3. Hon. Principal Secretary, Public Health Department 4. Hon. Secretary, Industries Department 5. Hon. Secretary, Rural Development Department

	6. Hon. Divisional Commissioner, Pune Division (through V.C.) 7. Hon. Collector, Pune (through V.C.) 8. Hon. Chief Executive Officer, Maharashtra Industrial Development Corporation 9. Hon. Chief Executive Officer, Zilla Parishad, Pune 10. All other concerned authorities
--	---

- Detailed comments on the subject and the list of invitees should be made available to this office (email: us.dycmo@maharashtra.gov.in) 5 copies before the meeting.
- The office and mobile phone numbers of the officer handling the proceedings of the meeting and the officer/stenographer taking the minutes of the meeting should be mentioned in the meeting minutes.

- The meeting coordinator should be present at the meeting venue 15 minutes before the meeting.
- After the meeting, the minutes of the meeting should be submitted to the Hon'ble Deputy Chief Minister within five days for his approval as per the instructions given in the Government Circular No. Sankirna-2018/125/P.N.22/Ka-18 (R.P.K), dated 04 June 2019.
- It is requested that the department organizing the meeting ensure that all concerned are present at the scheduled time for the said meeting.

(Vikas Thakne)

Joint Secretary

022-22875441/22871440

Hon. Principal Secretary, Industries Department

Private Secretary to the Hon'ble Minister, Department of Industries

Annexure 22

Translation work from Marathi to English

Chakan Municipal Council, Chakan
Tal.Khed, Dist.Pune Pin Code 410501
Website- chakanmahaulb.maharashtra.gov.in
Email- chakanmc2015@gmail.com
Phone No. 02135-249564 Toll Free No. 1800 233 9225

O.No.CM/KV/N.R./07/4865/2025

Date 27/3/2025

To,
Hon'ble Collector,
Collector's Office, Pune
(Land Acquisition Officer) Pune-1

Subject:- Regarding land acquisition of private areas affected by the proposed "Reservation No. 92 - Sewage Treatment Plant" (STP) and the 15.00 m. wide D.P. road leading to it in Group No. 232,234,243,244,245,656,657,658,659, 660, 661, 665, 666, 667,672, Chakan Municipal Council area. Concerning land acquisition.

Reference:- Minutes of the meeting held on 05/03/2025 and 16/04/2025 under the chairmanship of Hon. District Collector, Pune.

Sir,

In the subject matter, it was decided to acquire land for the Sewage Treatment Plant (STP) project

for Chakan Municipal Council through the reference letter. Accordingly, as proposed in the draft development plan, "Reservation No. 92 - Sewage Treatment Plant" (STP) and the 15.00 m. wide D.P. Road Group No. 232, 234, 243, 244, 245, 656, 657, 658, 659, 660, 661, 665, 666, 667, 672, the proposed reservation and road at Chakan will affect 16500.00 sq.m. and the estimated area affected by the road - 9900.00 sq.m., totalling 26,400 sq.m. As per point no. 6 in the reference letter regarding the acquisition of private land, Hon. The District Collector has informed the Municipal Council that the Chakan Municipal Council should initiate the land acquisition process in accordance with the area under reservation. Accordingly, the acquisition is required to be done as per the provisions of the amended Act 2013.

In the present case, in the approved development plan of Chakan Municipal Council, "Reservation No. 92 - Sewage Treatment Plant" (STP) and the area affected by the 15.00 m. wide D.P. road leading to it, we are submitting a proposal as per the new Land Acquisition Act 2013. As per the Maharashtra Regional and Town Planning Act 1966, the Hon'ble Chief Officer, Chakan Municipal Council has been separately submitted along with the land acquisition proposal.

06-04-26

Incoming-Outgoing Clerk

For Deputy Collector,

Land Acquisition: Coordination) Pune

Your faithfully,

(Dr. Ankush Jadhav)

Chief Officer

Chakan Municipal Council, Chakan

Translation work from Marathi to English

Chakan Municipal Council, Chakan

Tal. Khed, Dist. Ene Pin Code 410501

Website- chakanmahaulb.maharashtra.gov.in

email-chakanme2015@gmail.com

Phone No. 02135-249564

toll free no. 1800 233 9225

O.N. CMC/Kavi-06/945/2022

Date 12/06/2022

To

Chief officer,

Collector office, Pune

(Land Acquisition Officer) Pune-1

Sub: Group No. 230 Pe.. 2315, 234 Pe. 9471200 1885 950 Ge. 958 Pe.. 963 The. Moje Chakan, Tal. Khed, Dist. Pune Regarding the amendment proposal / addition proposal for land acquisition by including the proposed road in the 10th draft development plan of the area affected by the reservation No. 11 Caste depot and its access road.

Ref: 1. Minutes of the meeting held on

05/03/2025 and 16/04/2020 under the chairmanship of Hon. District Collector, Pune.

2. Chakan Nagar Parishad, Chakan. Letter to the District Collector, O.No./Chan/Kavi/No.2/02 2583/2025 dated 23/7/25.

Sir

In the subject matter, as decided in the reference meeting, land acquisition is to be done for the solid waste management project of Chakan Municipal Council through a letter. Accordingly, as proposed in the draft development plan, reservation no. 117 compost depot area is approximately 20,000.00 sq. m. and the road leading to it is approximately 9200.00 sq. m. Total 29,100.00 sq. m. Group no. 230pe. 231pe., 234pe., 947pe. 955 19918pe. 963 pe. Manje Chakan area affected by the proposed reservation acquisition Karanwavan Sandabhay Vethkit As per issue no. 6, Hon. District Magistrate has given instructions.

In the present case, the proposal shown in the draft development plan of Chakan Municipal Council "Reservation No. - 117 Compost Depot area to be developed as per the "Proposal Reference No. 2 in the prescribed format as per the "Land Acquisition, Rehabilitation and Resettlement Provisions and Transparency Act 2013" and "Maharashtra Regional Planning and Town Planning Act 1966" is being submitted to you.

While submitting the said reservation land acquisition proposal, it is mentioned as Group No. 956 Pe..957 Pe..958 Pe..963 Pe. But the land acquisition proposal of Reservation No. 117 Compost Depot includes Group No. 230ge.. 231ge.. 234pe. 947ge. 955pe.. etc. of the proposed access road of 25 mo. and accordingly,

the group number amendment proposal is being submitted to our office for further action.

Yours faithfully

(Dr. Ankush Jadhav)

Chakan Municipal Council, Chakan

Copy: Special Land Acquisition Officer No. 14, District Collector's Office, Pune: Civil submission for further appropriate action

Annexure 24

Translation Work from Marathi to English

Government of Maharashtra

Land Acquisition Special Officer No.14 Pune

New Collector Office Building, A Wing, 1st Floor,
Pune-01

Email: slao14pune@gmail.com

=====

O.No. VBS Sr No.14/LA.55/Mau. Chakan/
A.No.117/ 510/2026, Dated 02/07/2026

To,
Deputy Superintendent,
Land Records, Khed
Tal: Khed,
Dist. Pune-410505.

Sub: - Land Acquisition - (LA55)

Mouje Chakan, Tal. Khed, Dist. Pune Group number within the limits of Chakan Municipal Council in Pune. 230 ft., 231 ft., 234 ft., 947 ft., 955 ft., 956 ft., 957 ft., 958 ft., 963 ft., Approximate area affected by the proposed A.No.117 Compost Depot and its access road is 15 m. Regarding the joint calculation of the land acquisition proposal under section 126 of the Maharashtra Regional Urban Planning Act 1966 and the Right to Fair Compensation and

Transparency Act, 2013 during the proposed road land acquisition, rehabilitation and restoration in the draft development plan and submitting the joint calculation map and statement.

Ref: Hon. Collector, Land Acquisition (Coordination) Branch, Pune vide order no. PLC/CR/49/26, dated 30.06.2026.

In the subject matter of land acquisition, as per the referred order from the Hon'ble Collector, Pune, this office has been appointed to undertake further land acquisition proceedings. In this case, it is necessary to take action regarding the enumeration of the area affected by reservation and submit to the office a total of 3 originals C, D, E of the joint enumeration maps and prospectus. Also, the number of existing fruit trees, forest trees, wells, tali and constructions etc. on the site must be

mentioned separately along with the area accurately in the joint counting statement.

In the said case, a total of 3 original C, D, E copies of the joint calculation map and prospectus should be submitted to the office. So that this office can take further action. Also, further action in the matter should be done with the cooperation of Chakan Nagar Parishad.

Sd/-

(M P Bhadane)

Special Land Acquisition

Officer No. 14, Pune.

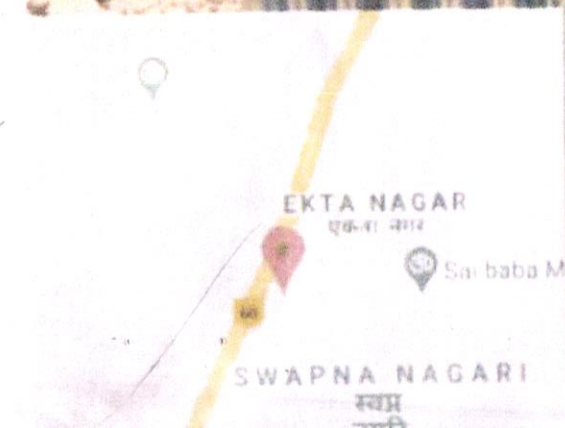
Copy: 1. Submission of information through e-system to Deputy Collector (Land Acquisition Coordination) Pune.

2. Principal, Chakan Nagar Parishad, Distt. Off to Pune for proceedings.

/- Necessary cooperation for demarcation of the land area under reservation should be done by paying the required fee for the calculation to the concerned land records office immediately. Also in the said land acquisition proposal group no. / including Survey No./C.S.No.

467

117



	Decimal	DMS
Latitude	18.773506	18°46'24"
Longitude	73.869789	73°52'11"

Translation work from Marathi to English**Chakan Municipal Council, Chakan, Dist. Pune.**

Website- chakanmahaulb.maharashtra.gov.in

email-chakanme2015@gmail.com

Phone No. 02135-249564 toll free no. 1800 233 9225

O.N. CMC/Kavi-06/705/2022

Date 8/06/2022

Hon. manager,

Social Lab Environmental Solutions Pvt. Ltd.

306, Sundarban Complex, Above S. V. C. Bank,

Baner, Pune 411045.

Sub:- Regarding disposal of plastic and other waste
from the waste collected within the Chakan
Municipal Council area.

Ref:- Your letter received by this office via e-mail
No. 1243/2022 dated 06/06/2022.

Sir,

In accordance with the above subject, it is informed that segregated waste is being collected by going door to door within the Chakan Municipal Council limits. As per your demand, permission is being given to take the plastic and other waste out of the dry waste for processing at your own expense. An agreement will be made based on the processing report on the said waste.

However, you should take the subject dry waste and submit a certificate to the office.

Your faithfully,

(Sunil Ballal)

Principal,

Chakan Municipal Council, Chakan,

Annexure 27

Translation work from Marathi to English

Government of Maharashtra
Maharashtra Urban Development Mission
Directorate Swachh Maharashtra Mission (Urban)

4th Floor, APJ House, 3 Dinshon Wachha Road,
Near K. C. College, Churchgate, Mumbai-400020
E-mail: director.smau@gmail.com

Letter No. RAS/SMM/621/25-26 Date: 27.05.2025

To,

- 1) Hon. Commissioner,
Municipal Corporation,
(as per the list attached)
- 2) Principal,
Municipal Council / Nagar Panchayat,
(As per attached list)

Subject:- Regarding Biomining (Legacy Waste Remediation) for scientific processing of old waste under Swachh Maharashtra Mission (Civil) 2.0.

Reference:1) Government Decision No. SMM-2022 /
C.No.93/Navi-34 dated 10.08.2022
2) Government Decision No. Swama-2022
/C.No.92(2)/NV-34 dated 31.08.2023

Sir/Madam,

Under Swachh Maharashtra Mission (N.) 2.0,
approval has been given under the Government

Decisions dated 10.08.2022 and 31.08.2023 for the disposal of old waste stored in urban local bodies by processing it in a scientific manner and the action in this regard is underway at the level of the concerned urban local bodies. The Union Ministry of Housing and Urban Affairs was requested to provide funds for processing the old waste actually stored in urban local bodies, which is not included in the above Government Decision and in addition to the approved amount. 2. The said proposal (including all taxes and other expenses) was approved in the meeting held on 28.03.2025 of the 14th National Advisory and Review Committee of the Union Ministry of Housing and Urban Affairs. 3. In order to take action for granting administrative approval in accordance with the said proposal, the Urban Local Government Bodies in the attached list are requested to obtain technical sanction for their

approved proposal from the Maharashtra Life Authority or from the institution mentioned in the Directorate's letter dated 12.06.2024 and submit the proposal for granting administrative approval to the Directorate before 05.06.2025. (A sample application for obtaining technical approval is attached for easy reference)

(Navnath Wath)

State Mission Director,

Swachh Maharashtra Mission (N.)

Copy to:- The District Technical Experts are informed that they should follow up on the process of obtaining technical approval for the approved proposals of their subordinate urban local bodies and submit the consolidated proposal to the Directorate.

14th NARC Approved of Legacy Waste Dumpsite

Remediation Quantity & Cost

6) Pune Division

Sr. No.	District	ULB Name	Approved Qty (MT)	Per unit Cost (Rs/Ton)	Total Cost
219	Kolhapur	Chandgad	1095	550	602250
220	Kolhapur	Hatkangale	1000	550	550000
221	Kolhapur	Lechhalaranji	219390	550	120664500
222	Kolhapur	Kagal	5621	550	3091550
223	Kolhapur	Shirel	604	550	332200
224	Pune	Chakan	18250	550	10037500
225	Pune	Daund	19162	550	10539100
226	Pune	Dehu	17230	550	9476500
227	Pune	Indapur	4000	550	2200000
228	Pune	Jejuri	19635	550	10799250
229	Pune	Junnar	14420	550	7931000
230	Pune	Malegaon	38550	550	21202500
231	Pune	Manchar	20453	550	11249150

232	Pune	Pimpri Chinchwad	500000	550	275000000
233	Pune	Pune	2800000	550	1540000000
234	Pune	Shirur	8468	550	4657400
235	Pune	Talegaon Dabhade	55735	550	30654250
236	Pune	Vadgaon Maval	1670	550	918500
237	Sangli	Ashta	13460	550	7403000
238	Sangli	Kadegaon	1500	550	825000
239	Sangli	Kavathe Mahankal	500	550	275000
240	Sangli	Palus	4000	550	2200000
241	Sangli	Shirala	11430	550	6286500
242	Sangli	Tasgaon	18735	550	10304250
243	Sangli	Vita	11650	550	6407500
244	Satara	Karhad	44520	550	24486000
245	Satara	Mahabaleshwar	34550	550	19002500

246	Satara	Malkapur	7500	550	4125000
247	Satara	Medha	4000	550	2200000
248	Satara	Phaltan	86000	550	47300000
249	Satara	Rahimatpur	2235	550	1229250
250	Satara	Wai	91250	550	50187500
251	Solapur	Akkalkot	10000	550	5500000
252	Solapur	Barshi	16000	550	8800000
253	Solapur	Kurduvadi	10000	550	5500000
254	Solapur	Madha	9000	550	4950000
255	Solapur	Mahalang Shripur	6000	550	3300000
256	Solapur	Maindargi	1000	550	550000
257	Solapur	Malshiras	8200	550	4510000
258	Solapur	Mangalvedhe	10000	550	5500000
259	Solapur	Natepute	15000	550	8250000
260	Solapur	Sangole	10000	550	5500000

*Total Approved Cost is inclusive of TS cost and all other associated costs if any.